[The Deputy Chairman].

89, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill

Clause 1, he Enacting Formula and the Tile were added to the Bill.

SHRI B. K. GADHVI: Madam I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

श्वो राम ग्रवध शक्तिहः थर्ड रीडिंग पर मैंने बोलते के लिङ क्षाता नाम दिया था। भाषने बुलाया नहीं मेरे साथ बहुत ग्रन्थाय हो रहा है।

उप उम्रापतिः हाउस के टाइम का स्थों मिल-प्रतोप्रिएसन कर रहे हैं ।

श्री राम ग्रवधेश तिंहः कागज श्रापने देखा ही नहीं ।

I. CONSTITUTION (SIXTY-SECOND AMENDMENT) BILL 1988

II. REPRESENTATION OF THE **REOPLE** (AMENDMENT) BILL, 1988- —Contd.

THE DEPUTY CHAIRMAN: Now we will take up further discussion on the Constitution (Sixty-second Amendment) Bill, 1988 and the Representation of the People (Amendment) Bill, 1988. Mr. Masodkar, you were making your point please.

SHRI BHASKAR ANNAJI MASOD-KAR: Madam, Deputy Chairman, I attention of the was drawing the House to what transpired in the Constituent Assembly when the Draft Constitution was adopted. I referred to the quotation from Dr. Ambedkar who spoke of diffusion of constitutional morality. In spite of what my learned friend is saving when we discuss the let us do it with the Constitution, seriousness that it requires. -73 e). 3111 *

Another quotation in the same debate, which would of interest and available to us is awe-inspiring spirited intervention by Pt. Nehru. He likened free India to the Light of Asia and stated that it was soul and spirit of the world politics I would like to quote from his speech because I think it has some hearing on the consideration of amendment of article 326. He observed and I quote:

"A Constitution if it is out of touch with the people's life, aims and aspirations, becomes rather empty: if it falls behind those aims it drags the people down. It should be something ahead to keep people's eyes and minds up to a certain high mark."

That is what we are doing now. In the same speech Panditji went on to say:

"... the main thing is this great significant factor that India after a long period of being dominated over has emerged as a free sovereign independent democratic country and that is a fact which changes and is changing history. How far it would change history will depend upon us, this House in the present and other Houses like this coming in the future who represent the organised will of the Indian people.

...that is a tremendous responsibility. Freedom brings responsibility; of course there is no such things as freedom without responsibility."

Madam, Deputy Chairman, you will be happy to observe what Panditji said holds true even today. By referring to the provisions of the Draft, and destiny ahead, he stated:

"That is a big word which does not apply to average human beings, but whether we are men or women of destiny or not, India is a country of destiny, and so far as we represent this great country with a great destiny stretching out in front of her, we also have to function as men and women of destiny, viewing all our problems in that long perspective of destiny and of the World and of Asia."

There are many passages which I am tempted to refer to. The point is two aspects which stood out before the farmers of the Constitution were how to meet the competing claims that were set up to the suffrage as such and how the Constitutional history of India, the free democratic country should be moulded. The answer given by the framers were, as is known. Article 326. It was to be the universal adult suffrage. I repeat this was the sine qua non of uor Constitutional culture. This phrase has three aspects. I submit a lot of deliberations, a lot of thinking and a lot of experience went behind it when the Constituent Assemb y adopted the concept of adult universal suffrage. The basic constitutional considerations we_{re} suffrage to every individual Indian, suffrage to the adult individual and suffrage irrespective of differences arising from regions caste, creed or sex etc.

Now, the question which is being asked off and on is: why did the framers of the Constitution put it at twentyone? The terms of our Constitution are c'ear. In regard to the choice of age it says 'adult sufferage'. Because there was a debate raised by respected Ma'aviya Ji on his own motion. I am taking some time to explain that the reasons were geo-political and socio-cultural considerations before the House then. It is not that the suffrage was attached to the majority age, suffrage was attached to the adolescene. All those things which Ma'aviya Ji said while moving his own private Members' Bill were present to the minds of the framers of the Constitution, including the Majority Act, the personal laws, the laws of succession. Everything was present to their mind. Yet they provided a period of maturity. After a person becomes major for adolescence there is in the Constitutional contemplation a period of pause and ponder. That is why ultimately they thought of 21 years of age, an age of maturity. That is why you can differen-. 1 1 J

tiate universal adult suffrage as distinct from universal majority suffrage. Not only by reason of majority, you get a political right, but by reasons of maturity, an age where wisdom can be said to dawn, the political rights were conferred

Now, there is no doubt that after four decades the things have changed and we can have a fresh look at our population and also at the Constitu tional requirements. In that spirit, as I said, the 62nd Constitutional (Amendment) Bill has to be appreciated. Undoubtely there is overail evidence that things have charged. India has increased in number and there is an overall growth and development. It is possible that our on coming of maturity and the threshold of maturity has also developed. In fact, if we look at the technological advances all around and the informative world that is coming to us, there is almost an explosion of information by which men and their minds of men are developed fast into maturity. So, I personally think the conditions then prevailing are no more existing and it will be appropriate that we confer this right as is being done at the age of 18. Therefore, Madam, with all the Members supporting the Bill. I too support it.

Now, you have given the second bell I must terminate my speech. But there was a very telling speech made by the hon. Member, Mr. give Advani and I am tempted to reply in one minute. He pointed out that since 1970, 1971, 1972 lot of Committees made a case for electoral reforms. I may point out that as far as the Congress party is concerned exactly two days and one year before. a Parliamentary Party Committee was formed by the Prime Minister of which I was the Chairman, Mr. Chandrashekhar Reddy Secretary Convenor and Mr. Bhuvnesh Chaturvedi Convenor. We looked into all these reforms and made a report to set the reforms in motion. Onl_V one question Mr. Advani should state: "Why when they were in power,

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[Shri Bhaskar Annaji Masodkar]

they did not introduce all these reforms?" All the matters he refers were there, question of the state funding was there and other provisions were there. Why they did not dare to do what is being done by the younger Prime Minister for the younger generation today? The answer is that the conditions in the country were probably present to their mind as are present to the mind of this Government. Madam, with this, Ι only quote which was also quoted in the draft committee's debate, a very telling statement from Upanishads and this should be answer to all the critics in democracy.

> "यव्रमनसा ध्यायति तद्वाचा वदति, वाचा वदति तद कर्मणा करोति, यत कर्मणा करोति तदघि संदये : ।"

Mere talk is not enough. What we talk, we must do. So is the constitutional morality. A_s Upanishads say We must practise what we preach not only on this side but on all sides. With this, Madam, I must thank you for extending the time.

SHRI G. SWAMINATHAN: Madam, Deputy Chairman, within the short time avai $abl_e t_0$ me, I would like to touch upon a few points. I may not like to elaborate on these points, because the time will be insufficient. Besides that over the last two days, we have been hearing speeches on the electoral reforms and almost all the points have already been touched and I don't think any new contributions can be made except that you take sides on the matter either this way or that way.

The first point that I may like to inform this House and which has already been said here is consultation with the various Opposition parties held by the Government. I wou'd like to narrate my personal experience when I was called by the Leader of the House and also by the Minister of Parliamentary Affairs. Shri H. K. L. Bhagat. Myself and the leader of my party in the Lok Sabha had discussions with the Ministers at the room of the Parliamentary Affairs Minister, Shri Bhagat over a cup of tea. They actually wanted to know what was our feeling about the electoral reforms. That was the question they asked. We know that electoral reforms consists of many points. So we enumerated nearly 13-14 points on which we feel electoral reforms could be adopted. They had pointedly asked us what was our feeling regarding the reducing of the age. They said that every party has accepted the reduction of age. We also accepted the reduction of age. We also enumerated other points regarding the State funding, auditing of acocunts, inner the political party party democracy and so many other But for all the points that things. we enumerated there was not an elaborative reply except to a few points this way or that way and we could understand from the replies of the Ministers that they were not favourable for the State funding even then and then the whole exercise lasted not more than 15 minutes out of which I think we took tea for about 4-5 minutes, talked other matters and only for ten minutes we talked on this matter. That was my experience. I do not know whether Advaniji and other political party leaders went to these Ministers and had a longer discussion. As far as I could see when I had a discussion with the other political leaders also they said that it was a verv short duration discussion and one of the leaders said "Almost we were telling them points and they have not been telling what they felt about it except one or two words". Except that, we could not get anything. This is the consultation that has been done. Madam, you know, the electoral reforms is something on which there should be longer consultations. Ten or fifteen minutes' discussion with the Opposition leaders will not be enough. At that time. I also informed the hon Minister that there is no point in discussing on something without a White Paper. I wanted a White Paper from the Government and the hon. Member who spoke before me said, the Committee was formed by the hon. Prime Minister last year. I also was informed that a Committee was formed by the Congress party and they had elaborate discussions on all these points. So, I wanted from the Minister that a White Paper can be given to us so that on the basis of the White Paper, we will be able to take up decisions. Another suggestion we made was that it is advisable that all the Opposition leaders were called a_t one place so that we can interact with one and this communication another and should be at least for a day or two so that some meaningful deliberations can be held. But, Madam, I would like to inform you. I am personally deliberations not satisfied with the that the Government has made with us and none of the party leaders who talked to me was happy about the deliberations or what was called a consultation. It happens to be something like medical consultation. When you go to a doctor, he consults you for five or ten minutes. With that the consultation is over and the prescription is given. So, the consultation of the Government on the electoral reforms is something like that. I should only wish to inform that we on the Opposition side are thoroughly dissatisfied with the consultations made with us and I think that it is very perfunctory and as has been informed by the hon. Prime Minister, this is only a first step and something more is to come. I would like to request the hon. Minister that next time when he comes with some more electoral reforms and I hope, that too before elections to Lok Sabha, they will bring further reforms before election to the Lok Sabha, he will consult the party leaders for a longer time for a meaningful discussion.

Another point is regarding the point raised by Advani Ji here, a very pertinent point for which the hon Minister said that he will reply. The point was that after the Bill is passed in Lok Sabha and Rajya Sabha, immediately it becomes law as soon as it gets the assent of the President and when we were talking about this matter with the hon. Leader of the House during the Business Advisory Committee's meeting, we from Tamil Nadu were very much exercised over this matter and asked him point-blank whether this will have any affect on the Tamil Nadu election that is being held because not onl_{y} I am interested, not onl_{y} Mr. Narayanasamy from the Congress party but every party is interested because every party thinks that they are going to get a majority. My friends from the Congress party are thinking that they are going to take the Chief Ministership. We are thinking that we are going to get the Chief Ministersifip. Every major party in Tamil Nadu which is contesting the election is thinking that the Chief. Ministership is waiting for them. It is ultimately the people who should decide to whom they should like to give the Chief Min:stership. There is no point that we can argue about it because arguments will not solve the problem. Only votes can solve the At that time, Madam, we problem. asked the hon Minister, during the Business Advisory Committee's meeting whether this reduction of age will have any adverse affect on the election to be conducted in Tamil Nadu. We were assured then and also in the House in Lok Sabha and I think in Rajya Sabha, the hon. Minister has stated that it has to be passed by Rajya Sabha and by Lok Sabha and later on it has to be sent to the States and fifty per cent of the States should concur and thereafter another Bill has to b_e brough_t here to amend the Representation of the People Act and we concluded that all these things will take at least two to three months' time if everything goes on well. Meanwhile, Tamil Nadu elections will go on. That was the assurance $give_n$ to \bar{u}_s and nothing will happen to Tamil Nadu election. Now I would like to bring to the notice of the hon. Minister that already a person has gone to the High Court of Tamil Nadu stating that you have to

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stop the election of Tamil Nadu Assembly because $alread_V$ a Bill has been passed in Lok Sabha two days ago. He went to the court and said the elections to the Tamil Nadu assembly has to be stopped because the Bill has aready been passed reducing the age of voting. Now, Madam, if what Advani Ji said is correct; and as soon ns we pass the Bill here and if we get the, President's assent, the President can give the assent very quickly, it becomes law. As soon as it becomes a law in the statute, the election will be conducted only after some time, say about 21st of next month. Meanwhile, we are very much interested to know and I hope the hon. Minister will reply either today or tomorrow whether it will have an adverse affect on the stoppage of elections of Tamil Nadu with which we from Tamil Nadu are very much concerned. I hope the other states will also be concerned.

Here, I would like to refer to the **points** which we told the hon. Minister. I will enlist them one by one as follows:

1. Composition, mode of appointment and power of Election Commission and the Chief Electoral Officer.

2. Election expenses, State funding, expenses of parties on candidates and black money.

3. Prevention of booth-capturing and rigging.

4. Voting age should be reduced from 21 years to 18 years.

5. Reforms in the electoral systems. It was argued that the first-past-the-post system should be changed.

6. Identity cards to voters.

7. Misuse of Government administrative machinery by the Government and also by the officials.

8. Registration of parties and internal democracy in the parties.

9 Electronic voting machine.

10. Time-limit for the by-elections.

These are the points which we put forth. Now, the voting age has been reduced to 18 years. Registration of parties has been provided for. Disqualification has been amplified. More stringent conditions have been brought. For elections to the Raiya Sabha and State Legislative Councils, ten proposers are needed now. In the event of booth-capturing more stringent punishments are provided for. Provisions for introduction oĪ voting machines will be brought. An. assurance has been given.

However, Madam, many of the very important points which we discussed with the hon. Minister have not been taken up. And on those points we are not fully satisfied with the amendments that are being brought. The first and the most important point is this. The Election Commission should be an independent body and every political party in this country should have faith in the Election Commission. A lot of arguments have been advanced on whether the Election Commission should be a one-member body or three-member body. I have also said in an earlier discussion that the Election Commission should be composed of retired Judges. If necessary, their age limit could also be increased, Supreme Court and High Court Judges can be appointed. It is advisable to have at least three Judges in the Commission. Regional Commissions can also be appointed. On this point, I would like to refer to press reports about the Prime Minister's speech here which say that Shri Gandhi provoked the Opposition again by referring to their demand of a multi-member Election Commission and said that it revealed lack of faith in a single-member Commission. Mr. Advani also referred to this. We have no lack of faith in the Election Commission. We want a multi-member Commission consisting of Election three members because the collective wisdom of the Election Commission will then be available for any judg-

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ment. That is one aspect. Regarding the independence of the Election Commission, I would like to refer to the view of the Election Commission itself. In his speech at the Institute of Constitutional and Parliamentary Studies on March 27, 1983, the Chief Election Commissioner, Mr. R. K. Trivedi, made an important suggestion that the Election Commission should be governed by identical Constitutional provisions as are governing the Supreme Court, the Comptroller and Auditor General of India and the UPSC. These measures would contribute very largely to the independent functioning of the Commission. The Election Commissioner himself has admitted that the Commission is not independent in his own view. When he himself is of such opinion. nothing much need be said on this aspect.

There are so many aspects to deal with when we come to election expenses. But because of paucity of time, I am not going into them. Now registration of parties has been made mandatory. When elections are conducted, so many crores of rupees are being spent. Now, we have about 542 constituencies, according to my calculations and according to the calculations of one of the Secretaries to the Election Commission. He says for a parliamentary constituency it is Rs. 5.85 lakhs. And according to the calculation at least Rs. 6 lakhs

6.00 PM, have to be spent-Rs. 5.85 lakhs to be exact. If we calculate the amount for 525 odd seats, it comes to nearly Rs. 31.50 crores. For the nearly 2,000 Assembly constituencies at the rate of about Rs. five lakhs per constituency you have to have Rs. 100 crores. In all Rs. 132 crores have to be spent during the elections. I want to know how these political parties are spending this money. There is no accountability on the part of the political parties. Nobody is auditing the accounts of the political parties. The political parties are outside the purview of the Election Commission, they are outside the purview of the people. Our feeling is that the accounts of the political parties should be audited and they should be exhibited to the people. In connection with the discussion on election expenses I would like to mention the view of our Prime Minister earlier. In his speech at the AICC in Bombay on December 28, 1985, Shri Rajiv Gandhi said:

"The country needs a political base of ideology and programmes. To bring about this we must break the nexus between political parties and vested interests. We will change the election law to ensure cleaner elections. We will make political parties accountable for the funds they receive."

This is the point we have been agitating. On this I would also like to read out a Supreme Court Judgement and conclude my speech. On October 3, 1974 the Supreme Court delivered a judgment of historic significance not only to the law on elections but to the purity of the political process itself. In Kanwarlal Gupta v Amarnath Chawla the Supreme Court observed:

"The small man's chance is the essence of Indian democracy and that would be stultified if large urban rich and affluent individuals and groups are not divorced from the electoral process. It is for this reason that our legislators in their wisdom enacted a ceiling on expenditure which may legitimately be incurred in connection with an election. This background must inform the court in the interpretation of a vital and significant provision of the election law in our country."

Now the point for consideration is rendering of accounts by the individual and by the political party. Suppose I donate Rs. 5 lakhs to a political party and in turn that political party spends Rs. 5 lakhs on my election and in the election expenses statement that I file I show my expenses only as Rs. 10,000, then I go out of the purview of the law. Therefore, unless the political party funding the private individual for his election is

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also brought within the totality of the accounting, the law will only remain a farce. People want to know, after the Wanchoo Committee report on black money, how the political parties are getting crores of rupees, how and from where they are getting that money and how they are spending it. The Opposition is very much interested in this matter. So, on these two very important matters, one on the independence of the Election Commission and another about the election expenses, control of black money, accountability of political parties in their funding and spending, we plead that in the next round when the Government brings forward electoral reforms, they will have meaningful consultation with the Opposition parties and we will also be allowed to have a frank talk with the Government on this matter. And I hope we will be allowed more time next time so that we will be able to make our points more elaborately. Thank you.

डा० वद्व प्रताप सिंह (उत्तर प्रदेश) : ग्रादरणीय उपसभापति महोदया,

उपसभापति : ग्राप बोलता शुरू करें उससे पहले मैं बता दूंकि टाइम कम है, उसी लिहाज से ग्राप ग्रपने भाषण को प्लान कर लें।

ं डा० **राढ़ प्रताप सिंह**ः महोदया, **मैं बह**त तीव्र गति से पढ्ंगा।

श्रम मंद्रालय में उपमंत्री तथा संसदीय कार्य मंत्रालय में उपमंत्री (भ्री राधा किशन मालवीय) मैंने वैसे बोल दिथा है।

उपसभापति : ग्राप सब को ब्रीफिंग कर दीजिये ।

^{-::} डा० रूद्र प्रताप सिंह : महोदया, जब समय कम हो, तो म्रपने ग्रापको गद्य को म्रपेक्षा पद्य में कह देना सरल होता है--

"हर कर्मवीर के आगे, - पथ का पत्थर साधक बनता है, नीवारें दिणा बताती हैं, बानव जब आगे बढ़ता है।" महोदया, मैं ग्रापका हदय से ग्राभारी हूं जो ग्रापने मुझको संविधान (बासठवां संशोधन) विधेयक ग्रौर लोक प्रतिनिधित्व संशोधन विधेयक पर ग्रपने विचार प्रकट करने का ग्रवसर दिया है। मैं उसका समर्थन करने के लिये खड़ा न्नुग्राहूं।

महोदया, माननीय सदन इस बात से सहमत होगा कि वर्तमान निर्वाचन प्रणाली में व्यवस्था में अत्यधिक सुधार एवं संशोधन की आवश्यकता है । इस संदर्भ में सर्वप्रथम में यह अनुरोध करना चाहूंगा कि इस बात का स्पष्ट विधान तथा व्यवस्था की जानी चाहिये कि ग्राम पंचायत के सदस्य से लेकर राष्ट्रपति पद तक के समस्त निर्वाचन निर्धारित समय पर अवश्य ही सम्पन्न हों । चाहे कोई विजयी हो, चाहे कोई पराजित हो क्योंकि लोकतंव दलो के विजय एवं पराजय से बहत ऊपर है ।

दूसरो बात में यह कहना चाहता हं कि मतदाता सूचियों में भारों रुशद्वियां रहती हैं । भारी संख्या में मतदाताम्रों का नाम मतवाता सूची में नही होता है। भारो संख्या में नामों में ग्रश्दियां रहती हैं। बड़ी संख्या में मृतक जीवित एवं जीवित मृतक होते हैं। यह परि-स्थितियां भी घनुचित मतदान को जन्म देती हैं तथा प्रोत्साहित करती है। म्रतः संपूर्णं देश में एक शूद्ध मतदाता सूची बननी चाहिये । मतदाता सूचियों में भूलों के लिये कर्मचारियों को दंडित कियां जाना चाहिये साथ ही मतदाताओं को भी अपना नाम मतदाता सूची में म्रंकित कराने के लिये उत्तरदायी बनाना चाहिये । इसी संदर्भ में मैं यह भी कहना चाहंगा कि मतदान के प्रमाणिक मतदान के लिये फोट पहचान पत ग्रावश्यक है। बताया गया हे कि निर्वाचन आयोग इस प्रकार के पहचान पत्न जारी कर सकता है। मैं यह कहना चाहूंगा কি जब प्रावधान है तब सरकार को उसे लागू करने में सहायता क़रनी चाहिये.

जानता हुंकि यह कठिन कार्य है रन्तु ग्रच्छा होगा यदि ग्रागामी साधारण खोचन से पूर्व फोटू पहचान पत्न जारो कए जाएं।

महोदया, माननीय सदस्य इस बात ने भी सहमत होंगे कि अत्यन्त चिन्ता रवं चिन्तन का विषय है कि समाज के ग्सामाजिक तथा ग्रराजक तत्व निर्वाचनों र्ग प्रत्याशी के रूप में या कार्यकर्ता रूप में भारी संख्या में भाग ले रहे हैं । वह सभाग्रों में गड़बड़ी उत्पन्न करते हैं, मतदाताद्यों को डराते-अमकाते हैं, मतदान केन्द्रों पर श्रधिकार कर लेते हैं, आदि । उनमें से अनेक ग्रपराधी होते हैं। मुझे इस बात की प्रसन्नता है कि सरकार का ध्यान इस गंभीर समस्या की स्रोर गया है , साथ ही सुधार के लिये प्रावधान किए जा रहे हैं। में यह कहना चाहुंगां कि कोई निर्वाचन दल के आधार पर नहीं सम्पन्न होता है तब इस प्रकार के तत्वों को खुली छूट मिल जाती है। घतएव इस बात की ग्रावश्यकता है कि ग्राम पंचायत से लेकर राष्ट्रपति तक के समस्त निर्वाचनों में राजनीति दल ग्रपने प्रत्याशी खड़े करें तथा सुनिश्चित क**र** किइस प्रकार के तत्व प्रत्याशीं न बनने पाएं (व्यवधान)

उपसभापति : ग्राप लोग ध्यान से सूनिये । मेरो समझ में ग्रा रहा है ।

डा॰ रूद्र प्रताप सिंह : अत: द्वस बात की आवश्यकता है (व्यवधान) अभी प्रमोद महाजन (महाराष्ट्र) : यह शताब्दी एक्सप्रैस है इससे कम याता नही कर सकते (व्यवधान)

डा॰ रूद्र प्रताप सिंह : बाद में माननीय सदस्य इसको पढ़ लेंगे । ग्रसामा-जिक एवं ग्रराजक तत्वों का सत्ता में ग्राना लोकतंत्र में निश्चित रूप से निर्भर करता है । जिस प्रकार से ग्रसामाजिक एवं ग्रराजक तत्व पदों पर ग्रासीन होना चाहते हैं उसी प्रकार जिन्होंने ग्रनुचित रूप से या उचित रूप से ग्राधिक घोपार्जन कर लिया है वह मी ग्रपने बद-बल से सत्ता में ग्राना चाहूते हैं । निर्वाचन प्रणाली में सुधार करते समय इस बात पर ध्यान रखना उचित होगा कि कोई व्यक्ति या दल केवल धन के प्रभाव से सत्ता पर ग्रासीन न हो सक ।

महोदया, ग्रब मैं कृष्ठ राजनैतिक दलों के सबंघ में कहना चोहूगा। जातिवाद, सम्प्रदायवाद, क्षेत्रवाद तथा भाषावाद में आस्था रखने वाले दल देश की म्रखण्डता तथा एकता में बाधक हैं, अतएव उन पर प्रतिबन्ध लगाया जाना चाहिये। विसी भी देश में ग्रधिक राजनीतिक दलों का होना उस देश में लोक्तंत्र को ग्रस्वस्थ तथा निर्बल बनाता है। एक ही नीति, एक ही सिद्धांत, एक ही कार्यक्रम के अनेक राजनीतिक दल जनता को केवल गुमराह करते हैं तथा देश को निर्वल बनाते है। जब नीति सिद्धान्त तथा कार्यक्रम में अन्तर होता तो वह जातिवाद, सम्प्रदायवाद, क्षेत्रवाद एवं भाषावाद का सहारा लेते है जो देश की ग्रखण्डना के लिये बाधन है । अतएव मेरा सुझाव है कि देश में केंवल तीन राजनीतिक दलों--गूंजीवादी, समाजवादीएवं साम्यवादी—को ही मान्यता दी जानी चाहिये । सभी राजनौतिक दल अपने को इन्हीं तीनों श्रेणियों में से किए एक में रखें। इस प्रकार देश कीं राजनीति, जाति, सम्प्रदाय, भाषा एव क्षेत्र की राजनीति से निकलकर विष्टुद्ध रूप से आधिक होगी, जिससे लोकतन्त्र स्वस्थ होगा एवं देश शक्तिशाली होगा।

महोदया, यह कटू सत्य हैकि निर्वाचन प्रक्रिया में लगे कर्मचारीगण एवं ग्रधिकारी भी ग्रपने राग एवं देश के आधार पर निर्वाचन को प्रत्यक्ष एवं परोक्ष रूप से प्रभावित करते हैं । ग्रब तो उनका साहन इतना बढ़ गया है कि वह निर्वाचन में जनसत के विरुद्ध परिणाम लाने की शक्ति एवं सामर्थ रखते हैं । राजनीतिक दल भी इस बात को स्वीकार करते ग्राए है कि कर्मचारियों ने किसी को विजयी बना दिया ग्रयवा किसी को पराजित कर दिया । यह लोकतंत्र के मुंह पर तमाचा है, कलंक है। ग्रतएव इस कामून की व्यवस्था की जानी चाहिये कि सरकारी कर्मचारी एवं प्रधिकारी निर्वाचन को प्रभाविस न कर सकों।

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[डा० रुद्र प्रताप सिंह]

मेरा व्यक्तिगत विचार यह है कि विधांन सभा तथा लोक सभा की सदस्यता हेतु ग्रायू की ग्रधिकतम सीमा भी निर्धारित की जानी चाहिये। ग्रब तो विधायकगण तथा सांसदगण पेंशन के भी अधिकारी हैं । अतएव यह निर्णय सर्वथा उचित होगा । दूसरे, अतिरिक्त बोग्यता भी निर्धारित करे दी जानी चाहिये जिससे सुयोग्य व्यक्ति ही विधानसभाग्रों तथा लोकसभा के सदस्य बन सकें। यह निर्णय लोकतंत्र को शक्ति गाली बनाने में सहायकसिद्ध होगा राज्य सभा, जो "हाउस आफ एल्डसे" है, उसमें ग्राम् की िनम्न सीमा 50 वर्ष कर दी जानी चाहिये। निम्नतम सीमा, अधिकतम सीमा नहीं कही मैंने, तथा उसमें विभिन्न क्षेत्नों से विशोषज्ञों को लाया जाना चाहिये ।

उपसमापति रूद्र प्रताप सिंह जी आपकी उम्रा बया है ?

डा0 कह प्रताप सिंह : महोदया, मेरी उम्र 52 वर्ष की है। मैंने प्रपनी प्रायुका ख्याल रखा है भ्रपने व्यक्तिगत विचार क्यक्त किए हैं।

तो मैं ग्रापने देश के नेता भारत के प्रधान मंत्री परम ग्रादरणीय श्री राजीव मांधी जी को इस बात के लिए हृदय से धन्यवाद देना चाहता हं कि उन्होंने संविधान में इस संशोधन के दारा मतदान की उम्र 21 वर्ष से घटाकर 18 वर्ष करके देश केयुवा वर्गको सताधिकार दान किया है । ऐसी व्यवस्था कई विकासशील देशों में है। इस व्यवस्था के द्वारा देश के यूवा बर्गजो कि शिक्षित है। उनमें अधिक राजीतिक जागरुकता ग्राएगी मौर वे राष्ट्रीय कार्यों में ग्रधिक भागले सकेंगे। ग्रच्छाहोगा कि इसनिर्णय का पालन करते हुए सभी राजनीतिक दल कम से कम 50 प्रतिशत टिकट ग्रागामी चुनावों में 35 वर्ष से कम आय के लोगों को दें।

मांत में मैं रुहता चाहूंगा कि भारत के कोटिश: नवयुवक तथा नवयुवतियां जितको मलधि हार प्रदान किया गया है पूरे जोर से प्रधान मंत्री जीकों बधाई वेते हैं। यह हमारे युवा प्रधान मंत्री के हुदय में युवा वर्ग के प्रति प्रेम का द्योतक है। जहां तक देश के युवा वर्ग का सवाल है वह सदा ही ऋपने युवा प्रधान मत्नी के साथ रहा है और रहेगा।

मंतमें उर्दूकी एक रुवाई ग्रर्जकरके मैं सपनी बात समाप्त करता हं।

तासीरे मुहब्बत होती है दोनों तरफ जरूर मुमकिन नहीं कि दर्द द्वधर हो, उधर न हो ।

धन्यवाद ।

उपसभापति : श्री बिड़ला जी समय बहुत कम है, मुझे ग्राफसोस होता है यह ऐनाउंस करते हुए । ग्राप ग्रपनी बात कम से कम समय में कह दीजिए । The time here for you is 2 minutes, but...In how many minutes can you put your words?

SHRI KRISHNA KUMAR BIRLA (Rajasthan): Madam, five minutes?

THE DEPUTY CHAIRMAN: Okay, five minutes.

SHRI KRISHNA KUMAR BIRLA: Since the time is very short, I will offer only a few comments, as far as the two amendment Bills are concerned. I support both of them.

Firstly, Madam, as far as the voting age is concerned, there is a natural corollary which follows from it. That is, in case the voting age of people is being reduced to 18 years, then what about the eligibility age of people standing for Lok Sabha and Rajya Sabha? The eligibility age for Lok Sabha is 25 years. That, in my opinion, should be reduced appreciably, and likewise the eligibility age for Rajya Sabha should also be reduced.

Madam, as far as the electoral officers and district electoral officers are concerned, I agree that it was a good thing to have provided to put them on deputation to the Election Commission at the time of elections. Side by side I also appreciate that as far as booth capturing is concerned that has been made a cognizable offence punishable with imprisonments. But, Madam, I would like to mention that in my opinion it is not sufficient. Unless and until the Judiciary is also roped in, and unless and until provisions are made for Judicial Magistrates to be handy, to be available, so that no one who is caught indulging in any malpractice is sentenced right on the pot, unless this is done. I think this sort of malpractice will not stop.

Madam, one point on which I would like to make some mention is regarding the provision which has been made about FERA violations. The provision is that anyone who is found guilty of FERA violation will be debarred from contesting election for a period of six years.

Madam, I would like to mention that FERA violations are of two types. As far as the principle is concerned, no one can take any objection to that. But it does require some consideration Madam, some FERA violations are of merely technical nature. It is a technical contravention. And the other type is of a grave nature. As far as the technical contravention is concerned, I would like to mention that the law is so complex that sometimes even an honest person, unwittingly or unintentionally, gets caught as far as FERA violations are concerned. That apart, there are certain clauses which could be interpreted in more than one way and in such a case it is only the court which decides such matters Madam, the experience has been that where it is a case of technical violations only, the courts usually impose only fines and they don't award imprisonment to the person who might have been accused. My point is that the Bill provides that the people indulging in hoarding and adulteration of foodstuffs and drugs or getting involved in Sati will be disqualified. But they will be disqualified only in case they are sentenced to imprisonment for six months. Such a provision does not exist as far as the FERA violations are concerned. I did look up the Collins dictionary to find out what exactly is the meaning of a 'convict' or a 'conviction'. I also consulted one or two solicitor friends. Their view was that usually the word 'convict'-and that is what the Collins dictionary also says-denotes some sort of imprisonment. Some sort of imprisonment is associated with it. My submission is that in other cases it has been made compulsory that there should be six months' imprisonment, Likewise, for technical violations of FERA, the man should not be disqualified. In case he is imprisoned for six months, then only he should be debarred.

SHRI V. NARAYANASAMY: Money power.

SHRI KRISHNA KUMAR BIRLA: I think you should ask for more time from the Chair. My friend has mentioned money power. I did not want to make any mention about it since the time is short. Since my friend has made a mention about it. I will regard it as my last point and then I will sit down. So far as money power is concerned, I have heard the speech of Advaniji very carefully. I would certainly say that there is much in what he says. Side by side, I would also like to mention that State funding is not a feasible proposition. Madam, we have to remember that human nature is such that the more you spend, the more is the craving for spending. People go crazy and mad particularly at the time of elections. That has been our experience. As far as money power is concerned, probably it will not be curbed only bv State funding of election expenses. That apart, my feeling is that what we see at the time of real electioneering is in reality the culmination point of electioneering which goes on for five years. As soon as one election is over, immediately electioneering starts in the form of hartals or strikes processions. Where does the money for that? Madam, it is come from not only the money which is spent for elections. The use of money is something which is a kind of continuous process. In my opinion, State funding will not solve the problem of money power. What is required 15

[Shri Krishna Kumar Birla]

that there should be some change as far as our attitudes are concerned. Then only, probably we may be able to $solv_e$ this problem. Thank you, madam.

THE DEPUTY CHAIRMAN: Mr. Madan Bhatia. I will ring the bell after five minutes and you can speak for two minutes more after that.

SHRI MADAN BHATIA (Nominated): Madam, these two Bills constitute a gigantic step forward in the electoral history of India towards securing free, fair and clean elections, towards eliminating the influence of religion and communalism in the elections and towards giving a proper representation to the people of India in the elected Assemblies and the Parliament. Since the time is short, T will deal only with the points which have been made by some hon. Members on this side. One suggestion came from the hon. Member of the BJP recommending the Lists system. and another hon. Member from the Telugu Desam recommended the proportional representation system. Madam, there are amazing suggestions. It is, to my mind, almost unbelievable that a Party which professes to stand by Akhand Bharat and which professes to stand by the concept of the unity of the people of India as one nation should choose to make these suggestions. If you introduce the proportional representation system or the lists system in this country, the political consequences of this will be so disastrous as to which no mind seems to have been applied by the hon. Members who have This will made these suggestions. introduce the communal representation in the country through the backdoor. This will mean that the communal...

AN. HON. MEMBER: How?

SHRI MADAN BHATIA: This will mean that the communal parties and the casteist parties will be able to monopolise the votes on the casteist lines and the communal lines . . . (Interruptions) THE DEPUTY CHAIRMAN: It is his viewpoint. You kindly do not interrupt him.

SHRI RAM AWADHESH SINGH: You please explain.

THE DEPUTY CHAIRMAN: Even if he explains for half an hour, you would not follow. Better let him finish.

SHRI MADAN BHATIA: I am respectfully submitting that if you give the proportional representation to the parties, it is bound to lead to this consequence that the voting pattern in this country is bound to follow communal lines and the casteist lines. And if there is one most powerful factor which led to the disintegration of India, it was the introduction of the communal representation by the British in India. According to the hon. Members who have made this suggestion, the absence of this provision that Bills indicates in these have no revolutionary steps been taken. If, according to them, this is a revolutionary step then this revolutionary step means nothing but the total destruction of India.

second suggestion Madam, the which has been made is about the election funding. I respectfully submit, one hon. Member advocated the election funding by the State on the ground that this would lead to elimination of the corrupting influence of money on the electoral process in this country. In the first place, this very suggestion is an insult to the political consciousness, to the maturity, to the integrity and the honesty of the Indian voter. Secondly, Madam, I respectfully submit, this suggestion has come from the hon. Member, Mr. Advani, in the context of his dilation on the power of money, on the functioning of the political parties. I respectfully submit, these two issues are totally different, the influence of money on the electoral process in the country and the influence of the money on the functioning of the political parties. Theentire speech which the hon, Member

t the BJP has made in support of he suggestion for election funding is stally irrelevant so far a_s the issue efore this House today is concerned. 'his House today is not concerned rith the political functioning of the arties. This House is concerned vith the clean and fair election with clean, fair and free electoral process. By no means of logic can it be said that if the election funding s given by the State, this will lead o a more fair or a more free or a nore clean elections. There is no causal connection between the two. And I submit this also amounts to total ignorance of the electoral history of India. I shall give only two When the Swatantra examples. Party was born, it could not be said that the Swatantra Party was short of funds. And what was its performance? In 1962, it got 18 seats. In 1967, it got 44 seats, because the politics in this country came into turmoil. But in 1971 its seats were to 8 thereafter it reduced and vanished from the political scene. (Time bell rings)

Take the history of the Congress. Can you say that in 1977 the Janata Party won because of the money power? Would you subscribe to this proposition? Can you say that in 1971 Mrs. Gandhi won the elections by giving the leadership to the Congress Party on the basis of money power? Those who were the persons, who had the power to collect the funds, they were on the other side of the ring. They had left the Congress. Can you say that in 1980, the Congress won the elections with 351 seats under the leadership of Mrs. Gandhi and the Janata Party was wiped out because you had no funds? I respectfully submit that this whole proposition of the influence of the money power on the electoral process is nothing but a totally preposterous 1.1578 (#F 1.2 proposition.

Then, Madam, I respectfully submit that the third thing is with regard to the registration of political parties. I respectfully submit that the momentous change which has been brought about with regard to the registration of political parties has not been recognised. No political party today will be entitled to be registered by the Election Commission unless its rules and regulations provide that it is wedded to secularism, apart from socialism. If it is not entitled to registration because it is not wedded to secularism, it is liable to eliminated from the electoral be process of the country by denial of the election symbol. Some hon. Members have said that this is an innocuous provision and it has no consequences. (Time bell rings). Consequences will be seen when this comes into effect. I shall close soon, Madam. And, in this regard, I would like to place before this hon. House a very important constitutional concept. Α political party cannot be equated with. an ordinary association of individuals. A political party has come to be recognised an instrumentality a_{S} through which the will of the people is made vocal. It has to be recognised as an instrumentality which seeks to govern the country, rule the country by getting political power through participation in the electoral process. It is the political parties in this countr_v which pu_t up candidat_{es} for nomination to Presdency. It is the political parties which put up candidates for nomination to the post of Vice-President. It is the political parties which nominate candidates for election to this hon. House. If that the political parties have was so, become the instrumentalities of the State. This is a constitutional concept which has been recognised in the United States and which applies with equal forc_e in India. I will draw feW your kind attention only to a lines. This i_s what American jurisprudence says. Although earlier decisions held that political parties were completely regulated by their party byelaws and constitutions and were not to be regarded as constituting a governmental agency or instru-

[Shri Madan Bhatia]

mentality throughout the years there has been a marked change in the attitude of the Congress towards political parties and their primaries and later decisions indicate that political parties have come to be regarded by the courts as governmental agencies, through which the sovereign power is exercised by the people. The concept that a political party is merely a private association of citizens has been generally abandoned. (Time bell rings) And there is a famous case in which the question arose whethre the polisubject tical parties are to Constitutional limitations as against discrimination on grounds of religion or creed or not, because here the regulations of the Democratic Party provided that the Negroes cannot take part in its primary elections where the candidates were selected for the general elections. The question was whether such a provision is Constitutionally valid or not, and this judgment says: 'The argument is made that a political party does not exercise State power but is a mere voluntary organisation of citizens to which Constitutional limitations, and upon which the powers of the State, have no application. This may be true of a political party which does not undertake the preformance of State functions but not of one which is allowed by the State to take over and operate a vital part of the election machinery...' and so on. If that be so, then provision of article 15 of the Constitution will also govern the functioning of a political party which says that the State shall not discriminate on grounds of caste, religion or sex, etc. Any political party which is constituted — the membership of which is confined to a particular community - being an instrumentality of the State, would be violating article 15 of the Constitution and will not be entitled to participate in the electoral process of the country. It is towards this end that this amendment has been brought and it is a revolutionary amendment. The hon, Members on

the other side say that there is nothing revolutionary about these Bills.

It is said that reduction of age from 21 to 18 is not a revolutionary step because this recommendation or this thought has been there since 1972. Revolutions, Madam, are not made made overnight The thought process is in the air for years. At a particular point of time, a leadership springs up which becomes a midwife for the birth of that revolution and that leadership is the leadership of Mr. Rajiv Gandhi who has brought about this amendment, and this is a revolutionary amendment which by one stroke has given the right of voting to 47 million the country. I, therefore, vouth in commend these Bills.

श्वी प्रानन्द प्रकाश गौतम (उत्तर प्रदेश): ग्रादरणीया उपसभापति सहोदया, चनाव पर बहुत दिनों से देश **सधार विष्ठे**यक को सांग थी ग्रौर देश की एक स्राधारभुत म्रावझ्यवता थी कि चुनाव क्यि जोयें वर्तमान चनाव प्रक्रिया से इस क्योंकि देश की जनता, इस देश के सबदाता विशेष रूप से तस्त थे, प्रभावित थे। इसमें दोष ग्राते चले गए चाहे यह धनबल का प्रभाव हो चाहे वह भूजबल का प्रभाव हो इसके कारण चुनाव में सही मतदाता को ग्रपने ग्रधिकार का उपयोग करने को नही मिलजा था। अपने संसेवैधानिक अधि-को वंचित कर दिया कारों से लोगों जाता था। इस दिशा में यह बहत पुरानी मांग थी. इस देश की मावश्यकता थी कि इस दिशा में विचार होता। ऋब तक की सरकारों को चाहे जो भी पार्टी की सरकार इस देश में रही है उन सब को इसके लिए जिम्मेदार ठहराया जासवता है, उनकी जिम्मदारी थी । ग्रधिनांश समय चुकि वांग्रेस पार्टी की सरकार सत्ता में रही है इसलिए ऋधिक जिम्मेदारी उसकी रही है कि वह इस दिशा में सोचती । इतने वर्षों की पुरानी मांग जिसको विपक्ष के लोगों ने समय समय पर ऊटायाँ है अब मतदान की आय सीमा को घटाने पर दूस सरकार को इस दिशा में सौचने काहोश स्राया इसको इस दश की जनता

नें एक भच्छा कदम बताया है । महोदया मैं इस सरकार को इस बात के लिए बधाई देना चाहता हूं कि सरकार में एक भ्रच्छा गुडसेंस परिवेल किया कि देश की इस भ्रावश्यक मांग को भौर विपक्ष की इस पुरानी मांग को उसने माना ।

महोदया, इस चुनाव प्रक्रिया में जहां कहाजासकला है कि यह देश क यवा वर्ग के लोगों के लिए अच्छा कदम थां इस दिशा में देश में सत्ता में भागीदारी सूनिक्ष्वित करनेका कदम था जिसकी तो सराहना की जासकती है लेकिन वहीं दूसरी तरफ देश को बड़ी उम्मीद थी कि चुनाव में नया सूधार होगा । प्रजातंत के सही स्वरूप मौर संवैधानिक ग्रधिकारों के प्रयोग के लिए देश की जनता को धौर मतदाताझों को जो ग्रधिकार मिला है उसका उपयोग करनेकलिए वेस्वतंत्र होंगे झौर सही मतदान कर सर्केंगे इस दिशा में चनाव सधारों की उम्मीद थी। लेकिन जो बिल इमारे सामने विचारार्थं प्रस्तुत हन्ना है उसको देखने से यह पता चलता है कि उसमें कोई नयो बात ऐसी नहीं की गबी है कि जो चुनाव को प्रभावित करने वाली ताकतें हैं चाहे वे धनबल हों या भूजबल उनको रोकनेके लिए किसी प्रकार का कोई फ्रांति-कारी कदम सिद्ध हो। महोदया, ग्राज कानन भले ही कुछ भी बना दिये गये हैं लेकिन वेजो दोचीजें हैं इनका क्या प्रभाव है ग्रोर ये किस तरह से चूनावों का फैसला कराने में सहायक होती हैं, इनके उदाहरण आपके सामने हैं कि आज भी 40 वर्षों का समय बीत जाने के बाद द्राजादी के बाद, का समय बीत जाने के बाद भी देश के हरिजन स्रीर कमजोर म्रपनेम उदान का सही उपयोग नहीं कर पाते हैं। ग्राज भी ये भूजबल ग्रादि की ताकतें दहशत के माध्यम से या डरा धमका कर चुनाव मनदान केन्द्र तक उनको जाने नहीं देती है। इसके लिए कोई कानून या कोई सुधार या अन्य किसी प्रकार की योजना इस बिल में नहीं नहीं रखी गयी है। मैं चाहता हूं कि सरकार इस स्रोर विशेष ध्यान दे । प्रजातंत में ग्रावश्यक होना है कि बहमत की राय से सत्ता में बैठे लोगों को शासन करने का ग्रवसर मिले। जो मतदान होता है ग्राजवल जो चुनाव की प्रकिया है उसके बाधार पर देखा जाय तो पूरे मतदान का इतिहास इस प्रकार का है कि 40 ब्रौर 50 फीसदी के नीचे ही मतदान होता रहा है । मेरा आप से अनु रोध है कि ब्राप इस दिशा में विचार करें ब्रौर हमारी माननीय ब्राडवाणी जी ब्रौर वीरेन्द्र वर्मा जी ने ठीक सुझाव रखा था कि वोटिंग को ब्रावश्यक बनाया जाये, इसको कर्तव्य के रूप में कहा जाये तब शायद इस देश में वास्तविक प्रजातंत्न मजबूत हो सकता है ।

माननीया, इसमें कछ सजा की जो पहले से व्यवस्था थी उस सजा ग्रौर जुर्माने में ही ग्रापने बढोतरो की है। मैं ग्रापसे कहना चाहता हूं कि जो सजा ग्रापने बढ़ाई है इससे कहां से, किस प्रकार से बराइयों को रोक सर्केंगे। इसके पहले शायद हो कोई ऐसा उदाहरण हो कि इन अपराधों के लिए किसी को दण्डित किया गया हो या उसको कहीं से कोई सजा मिली हो । ऐसा कछ नहीं है (समय की घंटी) में कहना चाहता हू कि जबतक वर्तमान चुनाव प्रक्रिया में ग्राप संशोधन नही करेंगे और कोई ऐसी व्य-वस्था नहीं करेंगे कि जिसके माध्यम से चनाव के दोषी ग्रपगाधी को स्वयं ग्रपने ग्रोप को निष्पक्ष साबित करने को कहा जाये तब तक ग्राप जानती हैं कि भुजबल का इतना प्रभाव होता है कि कोई सांक्ष्य इकटठा नहीं कर सकते हैं, कोई गवाही देने के लिए तैयार नहीं होता है तो फिर ग्राप कैसे वह सक्ते हैं कि जिन सजाग्रों का, जुर्माने का प्रावधान ग्रापने रखा है इनसे कोई लाभ इस चुनाव प्रकिया में मिल सकेगा ।

उपसभ पति : ग्राप श्रपने भाषण को खत्म करने की कृपा वरेंगे ?

श्री द्यानन्द प्रकाश गौतम : मैं बहुत जल्दी खत्म कर रहा हूं।

इसके लिए ग्रापको चुनाव प्रकिया संहिता में संशोधन करना चाहिए ग्रौर विशेष ग्रदालतों को स्थापित वरना चाहिए क्योंकि चुनावकी याचिवाए 5-5 ग्रौर 6-6 सालों तक निर्णीत नही होती है ... (समय की घंटी) इसके बाद मैं बहुना चाहता हूं.... उपसभ।पति : बस म्रब मत कहिए म्रापका समय कुछ ज्यादा हो गया है दोमिनट थेखाली ग्रीर म्रापको मैंने 7 मिनट देदिये।

श्री धानन्व प्रकाश गौतम : महोदया, मैं इस सदन में स्वतंत्र सदस्य हूं। और मैं यह समझता हूं, मैं नहीं जानता कि जब आप निष्पक्ष और स्वतंत्र चुनाव की बात करती है तो स्वतंत्र सदस्य को कम समय दे करके उस की मूल भावना को

उपसभापति : कम नही दिया । ग्रापके चार लोगों पर दो मिनट थे ग्रौर मैंने बड़ी मुश्किल से खीच कर ग्रापको 7 मिनट दे दिए ।

श्री ग्रानन्द प्रकाश गौतम: मैं इसके लिए ग्रामारी हूं ग्रीर मैं बहुत जल्दी समाप्त कर रहा हूं।

उपसभापतिः मेरी निष्पक्षता के ऊपर तो ग्राप ग्राक्षेप नही लगा सक्ते।

श्री आनन्द प्रकाश गौतम : महोदया, अभी बुध कैप्चरिंग की बहुत चर्चा हुई कि ग्रापने कुछ चुनावों को प्रभावित करने वाले कार्यों को अपराध की सीमा में रख दिया है। बूथ कैप्चरिंग के म्रंतगैत बहुत से अपराध आते हैं। महोदया जिस तरह से चुनाव पर भुजबल प्रभावी है, ग्राप उसके उँदाहरण को देखें, ग्राजकल बुध कैर्प्चारेग के नाम पर ठेके उठाए जाते हैं पैसा ले करके ग्रौर यह कहा जाता है कि फलां बुध कैप्चरिंग के लिए इतना पैसा देना पड़ेगा तो उस बूथ को हम केंप्चर कर लेंगे।... (व्यवधान) ग्रापको जानकारी नहीं है, जानबूझ कर ग्राप इंकार कर रहे हैं, इसकी ग्रोर ग्रापको यदि जानकारी नहीं हैं तो इस ग्रोर भी ग्राप सोचें... (व्यवधान) हमारे पूर्व वक्ता महोदय ने ग्रभी ग्रापके सामने रखा कि कितने बड़े-बडे कुख्यात ग्रपराधी विधान सभाओं में चुनकर ग्रापके सामने ग्राए है। तो क्या वह उसका प्रभाव नही हैं कि उनके डर के मारे लोग उनके खिलाफ कोई वोटिंग नहीं कर सकते ? ग्राप उसको इंकार करते हैं... (व्यवधान) छारौनी हो, चाहे तमाम श्रीर लोग हों। 8-8, 10-10 ध्रभी इमारे मान्नीय सदस्य कह रहे थे। ग्राप इस दिशा में सोचने से क्यों घबराते है? ध्रापको इस दिशा में भी सोचना चाहिए।

उपसभापति : क्रुपया ग्राप क्रपना भाषण मेरी तरफ देख करके करें ग्रौर कास टाक न करें। चलिए ग्राप समाप्त करें ताकि मैं सुधा जोशी जीको बुलाऊं।

श्री ग्रानन्द प्रकाश गौतम में ग्रंतिम बात यह कह करके समाप्त करना चाहता हूं कि चुनाव सुधार केनाम पर यदि भ्रष्टाचार को निर्मूल नहीं किया गया ग्रौर उसमें विगेष रूप से जो स्टेट फंडिंग को बात कही गई है इस प्रकार की कोई व्यवस्था की गई तो उसमें धनबल का प्रभाव रहेगा ग्रौर मुजबल के प्रभाव से ग्राप बच नहीं सकेंगे ग्रौर चुनाव निष्पक्ष नहीं हो सकेंगे और देश के गरीब, हरिजन तथा कमजोर वर्ग के लोग हमेशा इस मताधिकार से वंचित रहेंगे। झतः मेरा ग्रापसे ग्रनुरोध है कि इस दिशा में कुछ सकिय, कठोर ग्रौर प्रभावी कदम उठाने का विचार करें, मेरा झापके माध्यम से सरकार से यह अनुरोध है। आपका बहुत धन्यवाद जो ग्रापने मुझे मौका दिया।

THE DEPUTY CHAIRMAN, Mrs. Sudh_a Joshi.

SHRI SUKOMAL SEN (West Bengal): Madam, for how long have we to sit? What is the decision?

THE DEPUTY CHAIRMAN: We will sit to everybody's satisfaction, M_y decision is that as many Members who want to speak can finish their speech. If somebody wants to speak and we have to sit the whole night, I have no objection. I can sit here as long as anybody wants to sit and speak.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): My suggestion is that we adjourn now and reassemble at 9.00 in the night. THE DEPUTY CHAIRMAN: Yes, Mrs. Sudha Joshi. You have got three minutes.

श्री शांति स्यागी (उत्तर प्रदेश): मेरेटाइम में से तीन मिनट ग्रौर इनको दोजिएगा ग्रौर दो मिनट मुझे।

SHRIMATI SUDHA VIJAY JOSHI (Maharashtra): Madam. I rise to support the Constitution (Sixty-second Amendment) Bill, 1988, and the Representation of the People (Amendment) Bill, 1988. Madam, I would like to congratulate the Government so ably led by hon. Prime Minister Rajiv Gandhi for bringing before this House this historic piece of legislation. By lowering the age of voting from 21 to 18 a long-standing demand is being met. The logic of this demand needs no further explanation but I may add that for women this is a very important acknowledgement of their right. When 18 is the age at which a woman is considered to have matured to decide about her life partner and have a way of life by married, it is inconceivable getting to think that she would not be able to decide who should govern the country or the State. Thus it rein moves a major inconsistency our thinking. A_{S} regards men, that the be said age it may of 18 determines that men and women have become major and that they are eligible to hold in their names their property, bank accounts etc. It is but logical that they should be allowed to choose their representatives for governing the country. The youth of this country, I am confident, will contribution for proper make a healthy growth of democratic institutions by exercising this new right conferred on them very judiciously.

Now turning to the various amendments provided for in the Representation of the People Act, I would like to say that I am particularly happy about the disqualifications introduced in Chapter III of the Bill By a comprehensive listing of various social and economic offenders, the law would be provided with teeth to

eliminate anti-social elements from contesting elections. I am particularly referring to the provisions regarding persons punished under the Civil Rights Act, 1955, and persons punished of crimes relating to rape and cruelty towards women. The prohibition also applies to offenders under the Dowry Prohibition, Act, or under the Commission of Sati Prevention Act. 1987. • -

I would particularly like to congratulate our hon. Prime Minister for the serious efforts he has been making for giving women their rightful place in society and public life. By passin^g a host of legislations in the four years of the present Government, he has demonstrated his will to remove impediments in the growth of "Stree Shakti". Our hon. Prime Minister recognises Stree Shakti very well

The Perspective P_{lan} which has been published recently, is the charter for women's development. In this Bill, by making persons guilty of offences against women ineligible for contesting elections, a further step has been taken to cleanse public life.

Madam, here I would like to make one observation regarding ensuring more effective participation of women in legislatures. Today they are in very small numbers, both in Parliament and in State Legislatures. I am sure that this position will have to be rectified by making a certain percentage of seats reserved for women. To ensure this, it would be necessary to reserve certain constituencies for bon. Law them, I would like the Minister to keep this position in view and bring suitable legislation to ensure the same. In case reservation then it would be is not feasible, necessary to provide for nomination of women if a minimum number of them does not get elected.

Now turning to certain aspects of electoral process. I would like to deal with the question of merit of the present system. Today we are following "first past the post" system, against

[Shrimati Sudha Vijay Joshi] which a lot has been said here and elsewhere. There is a demand for single transferable vote system. This system, even with highly educated classes and constituencies like those of graduates and teachers, is found to result in many disqualified votes. I understand that even in the Bar Council elections, it has been observed that a lot of votes become invalid in this system. Hence its application on an all-India basis would be impossible, as it would lead to unimaginable difficulties and distortions.

The proportional representation system, or the list system has a disadvantage, that the voter loses identity of the candidate who is going to represent him. Voters' local problems, development needs and projects have to be vigorously followed up in the overall national or State setting, and whom should the elector approach unless the candidate is identified and the voter is directly involved in the process of his selection. Besides, what happens to the stability and cohesiveness of the Government at the Centre or at the State level?

The proportional representation system would lead to multiplicity of political parties and formation of weak coalition Governments, which would weaken the very fibre of our democratic institutions. The proportional representation system is based on the mere logi_c of arithmetic. Today's system in vogue is a means of creating a parliamentary majority, thereby indicating a choice a_s to which single party would be clearly responsible for Government. The present system, by and large, represents the aspirations of the people.

Madam, another weakness commented upon has been that of an independent machinery not being available to the Electio_n Commission for the conduct of elections in the country. The suggestion has been given effect to in Chapter II of the Bill. This is a very important provision and should help in the free and fair conduct of elections.

Madam, of late, another distortion that has crept in is in relation to booth capturing. This has affected, predominantly, the weaker sections from exercising their right of franchise. Now this menace has to be fought with all the vigour a_t our command.

Madam, I am thus sure that this Bill will go a long way in bringing about healthy electoral practices as also prohibit distortions in the electoral process. With these words, Madam, I commend the Bill for the unanimous approval of this House. Thank you.

THE DEPUTY CHAIRMAN: Shri Tridib Chaudhuri...Not here. Shri Chitta Basu.

SHRI CHITTA BASU (West Bengal): Madam, I rise, firstly, to support the Constitution (Sixty-second Amendment) Bill, 1988, but I am not supporting the Representation of the People (Amendment) Bill, 1988. I have got serious objections to certain provisions of the amending Bill.

Madam, you are quite aware, and the nation is also aware, that there have been frequent promises from the side of the Government that the Government is very serious about bringing about comprehensive electoral reforms. As a matter of fact, never has there been the occasion when the Government really put into shape, in concrete terms, what it really means by electoral reforms. But, so far as we are concerned, we put forth certain suggestions in specific form which practical. may be considered as viable, suggestions, propositions and ingredients to bring about appreciable changes in the present electoral system of our country. I do not venture to say that all the measures which we have suggested constitute the final ingredients for a complete and final reform of the electoral

system in our country because the concept of election changes with hanging times. Since I do not have nuch time. I would not like to discuss it. But, so far as we are concerned, we placed before the Government certain ingredients which should be considered as inevitable propositions for bringing about certain changes in the electoral system. Those include, amongst others, acceptance of the principle of proportional representation, state funding of elections, elimination of money power and muscle power, stoppage of misuse of media, reduction of corrupt electoral practices and impartial an independent Election Commission.

Madam, I leave it to you and to the House. There was commonality of views on these items. On certain items even the Congress Party also expressed its commonness in their view. But please find out which of these components have formed a part of the present Bill, barring one and two. Anyway, at this stage, I want to say something about the comments made by Mr. Bhatia particularly in regard to proportional representation. He has a misconceived idea, and he is ignorant of the electoral history of this country. Number one, is it a fact that always the Muslims voted for the Muslims or that always the Hindus voted for the Hindus? Had it been the case, I think many of Js would not have seen the chamber of this House, either this or that. A large number of people, I think majority of the people, are still not infected by communal ideas. They are very much secular $_{50}$ far as they exercise their voting right. But here, Mr. Bhatia says, once you accept the principle representation in of proportional your electoral system, you are encouraging communal forces, you are dividing India communally. I do not find any rationale in this idea. If we have to accept this, then, Madam Deputy Chairman, then, you have to negate the history of your party. The Congress Party did not get the

votes of a particular section or a particular community. People voted for the Congress Party on secular ideas, not on communal ideas. Therefore, it is not that idea. If that idea is there, I think it needs severe condemnation. It is you who encourage communal feelings in the electoral process.

Mrs. Joshi has rightly pointed out that the concept of proportional representation is based on arithmatic. Right. We want proportional representation because it has been our experience that some party, particularly the Congress (I), has occupied majority of the seats on the basis of minority votes secured by them. Few Members are elected to this House or that House or in any other electoral process securing the majority of the total yotes.

If you want really to judge the will of the people, if you want to have democracy based on the will of the people, the majority of the people, the present system does not fulfil that objective. You get elected, even I get elected, not on the basis of the majority of the total votes but on the basis of the minority of the votes. I think, everybody will agree that this cannot be a sound principle of democracy. I don't say that there may be moes and modes proportional representations. of There cannot be a cut and dried mode of proportional representation. What we want is that the Government should accept the principle of representation so that proportional there can be reflection of the people's will proportionately. Therefore, I am rather very much disappointed with the comments made by Mr. Bhatia. Please allow me to make this comment. As a matter of 7.00 P.M. fact these are not at all electoral reforms. It is

electoral reforms. It is rather a caricature of reforms. On the other hand this amending Bill puts certain impediments on political parties in our country. I would give only two examples. One is

223 Constitution (Sixty- [RAJYA SABHA] second Amdt,) Bill, 1988 224

registration. You will find there are lots of information to be given by a political party to the Commission and the political party will be bound to furnish that information: and on the ground of refusal of furnishing certain information as sought for by the Election Commission, the Election Commission can refuse to register that party. Yes, there are certain parties which would like to refuse to divulge every information to the Government. Yes, it is my right. Therefore, you are forcing the political parties which want to take part in the electoral process to give some information. I don't know for what purpose you want that. You have got the intelligence and other limbs, but you force the political parties to give all the linformation, whenever the E'ection Commission requires it. Therefore, I say it is an impediment.

Again the Commission can refuse registration and there is no appeal. The Commission's judgment or decision is final. And whatever the Commission's character is, we have already said, it needs no further reiteration, it needs no further reiteration. The Election Commission as it functions today is nothing but a limb, of the Central Government.

AN HON. MEMBER: What?

SHRI CHITTA BASU: Limb.

SHRI SATYA PRAKASH MALA-VIYA It is a limping limb.

SHRI CHITTA BASU: No, it is not limping. It is very much strong.

We have been demanding that the Election Commission should have an independent machinery of its own, but instead of providing for that you are mustrusting the State Governments. (Interruptions) All the State Government employees who will be engaged in electioneering are to be put under the discipline of the Election Commission which I again reiterate is a limb of the Central government. This is an abridgement of the State's rights. Therefore, I say these are some of the very negativ features of the Bill. That is why reiterate that this is not an electors reform, this is not at all revolutior ary. As a matter of fact, I woullike to say that you are taking certain steps which may lead to furthe centralisation of power in the hand of the Central Government and in the hands of the Election Commission which has already become a limb o the Central Government and which you would not like to reform.

श्री सैयद सिब्ते रजी (उत्तर प्रदेश): साननीय डिप्टी चेयरमैन साहिबा, सबसे पहले तो मैं छापका शुक्रिया इदा वरना चाहूंगा कि इस बिल के क्राखिरी दोर में छापने मुझे बोलने का मौका दिया है।

इस समय जब हम बिल पर बहस करीब बरोब खत्म कर रहे हैं, मेरे जहन मैं हिन्दुस्तान के उस नए भारत और नवभारत के निर्माता पडिन जवाहरलाल के वे शब्द गूंज रहे है जो उन्होंने छाजादी की पूर्व संध्या पर हमारी सविधान सभा को संबोधित करते हुएार बहे थे। उन्होंगे कहा था--

"बहुत वर्षो पूर्व हमने भाग्य से समझाता किया था ग्रौर आज उस प्रण को पूरा करने का समय ग्रा गया है। आज रात जब बारह बजेंगे, सारी दुनिया सो रही होगी उम समय भारत नजजीवन ग्रौर स्वतंवता के साथ जाग उठेगा। ऐसे मौके ऐ से अवसर आते हैं इतिहास में लेकिन कभी-कभी जब हम अपने पुराने को छोड़कर एक नये जीवन में पगरखते हैं, बरसों से दबी हुई राष्ट्रकी ग्रात्मा मुखरित हो उठती है, एक युग की समाप्ति होती है "। को खठठक राष्ट्रकी उत्तान होती

क्याननीया, जवाहर लाल जी ने इसी भाषण में श्रागे कहा र कार्या के स्वास्त्र कार्या के स्वास्त्र के स्वास्त स्वास्त्र के स्वास्त् स्वास्त्र त्र स्वास्त्र के स्वास्त्र के स्वास्त्र के स्वास्त्र त्र त्र त्यास्त्र त्र त्यास्त्र के स्वास्त्र त्य त्र त्यास्त्र त्यास्त

555 "ग्राज इस गम्भीर अवसर पर हमारे तिए यह झावश्यक हो जाता है कि हम तिम्मार के भारत और भारत के लोगों श्रौर इससे भी बढ़ कर मानवता के हितों की सेवा के लिए अपने को समर्पित करने के लिए।"

माननीया, यदि आप इधर ध्यान द तो मैं श्रापको बताना चाहुंगा कि चालीस वर्ष तङ उस ही हास को देखने का कष्ट करें जो जांग्रेस की सरकार के नेतत्व में भारत ने बनावा i मुल्तालिर हमने झपनी राज-नीक्षिक धुरो को मानवीय पर गुल्यों रखने का प्रयात किया। वह बात इसरी है कि उस 40 साल के 3-4 साल भारत की बदरिस्मती के साल बन कर आये जब 77 में 80 लग एक ऐसी समझौता सरकार ग्रामी जितने हमारे बुनियादी मूल्यों को मूल रूप से तोड़ने का प्रयास किया । जैसा आप जानती हैं कि वे चुनाव के जमाने में पगड़-पकड़ कर गलियों, सड़कां, कूचों, गोवों ग्रीर बाजारों में यह कह रहे थे कि लोगतंत की रक्ष हरने के लिए हम आ रहे हैं। लेकिन जब वह सत्ता में साये तो लोभतंत की रक्षा इस प्रहार को िंड झाते ही उन्होंने राष्ट्रपति, कार्यवाहरु राष्ट्रपति पर**ेर्दवाव डाला** कि वह् उस दस्तावेज, पर दस्ताखत कर दें जो भारो की नव जुनी हुई लोक तांत्रिय पद्धति से जनाा का विश्वास प्राप्त की हुई सरकारें थी. उन्हें खत्म कर दिया जाए।

श्री प्रस्वत सिंहा (बिहार): प्रापने क्या हिथा?

श्वी सैयद सिग्ते रखीः इन्होंने आगे कंग एिया ि चिएमंगलूर कोत से लोक जनसत प्राप्त करने के बाद सदन में पहुंचने वाली श्रीमती इन्दिरा गांधी को सता का दुरुपयोग लरने के बाद सदन से निरकासित कर दिया ।

श्री यशवस्त सिन्हाः आप समय का दुइप्योग वर रहे हैं।

श्वो सैयद सिब्ते रजी: आप जानती हैं यह मेरी मेडन स्पोच है ग्रौर मैं भी जनतंत्र पद्धति से चुनकर यहां आया हूं हाशिर मुझे इस बगत का जरूर मौका देंगे कि मैं अपनी वात कह सकूं।

THE DEPUTY CHAIRMAN: Is it your maiden speech?

श्री सैयद सिन्ते रचीः इस टमंकी तो मैंडन स्पीच ही है।

AN HONOURABLE MEMBER: It is hi_S second Maiden Speech.

श्री सैयद सिब्ते रजीः अगर इन्टरप्शन कादिल चाह रहा है तो करें मुझे कोई एतराज नहीं।

इस ऐतिहासिक बिल के बड़े दूरगामी प्रभाव होंगे। निश्चितरूप से ही हमारे हिन्दस्तान के नौजवानों की भागीदारो हमारे भारत के निर्माण में होगी ग्रौर राजनीतिक जो द्ष्टिकोण है उसमें उनको योगदान करने या मौका मिलेगा। इभी-कभी ऐसा समय चाता है जब ऐसे बिल याते हैं जिस पर सत्ता पक्ष झौर विरोधी पक्ष दोनों का मत एक होता है श्रीर इसी तरह से यह 62वां संजोधन बिल है। निश्चितरूप से जो चुनाव सुधार राजीव गांधी की सरकार यहां पर लायी है वह सामयिक है स्रौर पिछले 30-40 साल का जो हमें तजुर्बा हुन्रा है उस तजुर्बे की रोशनी में यह वक्त की सबसे बडी जरूरत थीं। निश्चित रूप से यदि राजीव गांधी की सरकार के पिछले चार वर्षों को देखा जाये और अगर मैं यह कहंतो गलत नहीं होगा कि यह परिवर्तन के वर्ष थे। यथास्थिति के खिलाफ उन्होंने एक नया परिवर्तन लाने का प्रयास विया स्रौर झाज हमारे प्रधान मंत्री युवा शक्ति के प्रतिबिम्ब बन मए हैं।

युवा शक्ति का मतलब सिर्फ यह नहीं है कि 18 सल के उम्र के लोगों को बोट देने के अधिकारों के कारण ही वह युवा शक्ति का प्रतिबिम्ब बने हैं बल्फि जो लोग इससे ज्यादा उम्र के हैं उनका भी प्रतिनिधत्व करते हैं। माननीया, जैसा म्राप जानती है, एज का ताल्लुक माइंड से होता है,इसलिए जो भविष्य में झांकना जानते हैं, जो परिवर्तन में विश्वास रखते हैं, जो यथा स्थितिवाद से ऊपर उठकर आग बढना चाहते हैं वे भी अपने को युवा मान सकते हैं। युवा शक्ति ने हमेशा-हमेशा यथा स्थितिवाद के खिलाफ शोषण के विरूद मौर अत्याचार और प्रदाचार के विरुद्ध

[श्री सैयद सिब्ते ग्रजी]

द्रावाज उठाई है श्रीरजो सभाजिक निर्माण है छसमें ग्रागे बढ़कर हिस्सा लिया है। इसलिए शायद जोका ने उस युवा क्रक्ति को पूर्णरूप से प्रदर्शित करते हुए अपने एक कोर में कहा है

काम है मेरा तगय्पुर नाम है मेरा शवाब, मेरा नारा इंक्लाबो, इंक्लाबो, इंक्लाब।

इतिहास में युवको के योगदान के संबंध में लोगों का, चाहे उनका राजनैतिक दृष्टि-कोण कुछ भी हो अथवा किसी भी व्यक्ति का, मतभेद नहीं हो सकता है । सामाजिक आधिक और राजनेतिक हर क्षेत्र में हमारे युवकों ने हमेशा हमें भारत के लोगों के साथ योगदान दिया है । हम अपनो माजादो को ग्रोर देखें तो हमे पता चलता है कि "करो या मरो" का आन्दोलन जब शुरू हुन्रा तो हमारी युवा शक्ति ने श्रागे बढकर ब्रिटिश शासन को डुला दिया । माजादी के बाद राष्ट्र-निर्माण ग्रौर राष्ट्र की सुरक्षा के लिए भी हमारे देश के युवकों ने जिस तरह से कीति ान स्थापित किया है उसे इनकार ल्हीं किया जा सकता है। इसलिए ग्रब समय ग्रा गया है कि राजनेतिक गतिविधियों में हमारे नई उम्र के लोगों को साझेदारी दी जाए । हमारे प्रधान मंती जी ने कहा है कि लगभग पांच करोड़ नव यवन मतदाता जो 18 साल की उम्र के हैं वे इससे लाभान्वित होंगे। वे केवल लाभान्वित ही नहीं होंगे बल्कि उनके फैसलों ग्रौर उनकी दूरदर्शिता से हमारे देश के मुक्कदर का पूर्ण रूप से निर्माण होगा संशोधन, तजुर्बे ग्रीर एक्सपीराएन्स की रोशनी में रखे गये हैं और हमारी जनता की जो आकांक्षाएं और आधाएं हैं, मैं समझता हूं कि इन संशोधनों में उनकी पूर्ति हो सकेगी।

इसमें मुख्य रूप से मैं दो तीन बातें कहना चाहूंगा । आशा है, आप मुझे इसकी अनुमति देंगी । इसमें खासतीर से चुनाव आयोग के अन्तर्गत चुनाव में लगे अफसरों को उसके मधिकार क्षेत्र में लाने का प्रयास किया गया है । यह स्वागत करने योग्य कदम हैं । कहीं-कहीं यह देखा गया है कि प्रदेशीय सरकारों के अन्तर्गता जो

राज कर्मचारी काम करते हैं वे कुछ स्तरों पर जाकर कहीं पूर्णरूप से अनुशासन में काम नहीं करते हैं। लेकिन ग्रब इलेक्शन कमी भन के परब्यू में आने से उनका झन-शासन बढ़ेगा मौरएवः प्रकार से सही न्हीं जिस प्रकार से अनियमिततायें होतो हैं उन पर ग्रंकुश लगेगा । इसी प्रकार से राजनैतिक पार्टियों के पंजीकरण से भो बहुत बड़ो लाभ होगा क्योंकि झभी स्थिति यह है कि कभो कभी हमारी जनता भ्रमित हो जाती है । तरह तरह की पार्टियां बन जाती है। बहुत सी पार्टियां, ग्राप जान्ती हैं, हमारे सामने से गुजरी है। उनके झण्डे रोज रहत बदलते हैं, उनके नेता रोज बदलते रहते हैं। ऐसी स्थिति में पूर्ण रूप से उनका राजनतिक दृष्टिकोण क्या है, जन्हता के सामने नहीं आ पाता है । कुछ सदस्यों ने कहा कि हम स्रागे साने वाले वर्षों में कोई पद नही लड़ेगे, कोंई चुनाव नहीं लड़ेगें ग्रौर जो हमारा मंच है वह समाज सेवा में लगा रहेगा । लेकिन इतिहास जानता है, ग्रभो रिसेन्ट हिस्ट्री जानती है, किस प्रकार से उन्होंने मंच बनाकर किस प्रकार से उसको राजन तिक गतिविधियों में डाला श्रीर अपने कहने के चंद महीनों के बाद उन्होंने चनाव भी लड़ा। यही नहीं, साम-प्रदायिकता और रंग, क्षेत्र और भाषा के **ग्राधार पर छोटे-छोटे हितों को लेकर** हमारे मतदाताओं को कभी-कभी भ्रमित करने का प्रयास भो किया जाता है मौर उनके जजबात के साथ खेलने का प्रयास किया जाता है। लेकिन अब जो संशोधन रखागया है उससे इन चीजों पर रोक लगेगी । इसी प्रकार से जो बूथ कैंपचरिंग का मीनेस है उस पर भी रोक लगेगी। सवाल यह है कि यह जो बोभार*े* है, दोष है, इसको दूर करना न केवल हमारो राजनीति और लोकतन्त्र के लिए जरूरी है बल्कि इनको दूर करने को जिम्मेदारो सिर्फ सत्ता पक्ष को ही है वरना विरोधी पक्षों को भो यह जिम्मेदारी है। मैं समझता हूं सब को मिलाकर इसको दूर करना है । सभी लोग साहस से काम लेंगे तभी हम इसको पूर्ण रूप से दूर कर सकेंगे। खासतीर पर गैर संजीदा जो हमारे प्रत्याशी होते है, मैं स्वागत करूंगा कि इस बिल के तहत कौसिल आफ स्टेट्स और जो

इमारी विद्यान परिषदें हैं उसके अंदर जो हमारे इस प्रकार के गैर संजोदा नुमा-इन्दें लड़ना चाहते हैं, इसमें उनके ऊपर रोक लगाई गई है । लेकिन इसी तरह की रोक लगाई जानी चाहिए राष्ट्रपति के जैसे बैभवशाली ग्रीर उत्हुष्ट पद के लिये भी जो इस तरह के गैर संजीदा और जो गंभीर प्रवृति के लोग नहीं है वे भी इसके लिये नामांकन पत्न टाखिल कर देते हैं । इस पर मी रोक लगाई जानी चाहिए । वाइस प्रेसीडेंद के सिलसिले में भी इसी प्रकार को रोक लगाई जानी चाहिए ।

इन सब्दों के साथ एक बार मैं फिर मापके प्रति झाभार प्रकट करता हूं और प्राशा करता हूं कि 18 वर्ष की जो नई नस्ल है और जो मशाल सरकार का मोर से उनको सौंपी जा रही है वे उसको जलाये रखेंगे और प्रंधेरे से लड़ेंगे मौर भारत का भविष्य उज्जवल होगा, भारत झागे वढ़ेगा और युवा जनशक्ति एक लोक शक्ति में परिवर्तन होगी और भारत का लोकतन्त हमे शा हमेशा जिन्दा रहेगा।

उप सत्रापतिः मैं हाउस का ध्यान इस तरफ ला रहो हूं कि अब सेंकड राउंड तकरोर होने वाला है। मैं कुछ सदस्यों को भाषण के लिये बुलाऊंगों । सहो मायनों में जनता पार्टी का टाइम खत्म हो गया है, सी० पी० ग्राई0 का सिर्फ 3 मिनट का समय है, लोकदल का भी समय खत्म हो गया है। किसी भी पार्टी का टाइम नहीं रहा है । मगर, क्योंकि, राम अवधेश सिंह जी ने काफ, कुछ कहा था कि मैं उनको बला मंतो मैं उनको 5 मिनट का समय देतो हैं। सिर्फ 5 मिनट के लिए, मैं सिर्फ आपके लिये बैठी हं यहां। 5 मिनट झाप बोल दीजिये और जब मैं घंटों बजाऊं तो मेहरवानी करके ग्राप बैंठ जाइये । (व्यवधान) मैं जठमलानीं जी को भी, सकोमल सेन जी को भो टाइम दे रहा है। मगर उनको पहले दे दिया ।

कुमारो सईदा खातून (मध्य प्रदेश) : महिलाग्रों, ग्रादिवासियों, हरिजन इन लोगों को संरक्षण देने के लिये जो मता-धिकार बिल यहां लाया गया है उसको वे ग्रपोज करेंगे क्योंकि वे बूथ केष्चरिंग में विक्वास कैरते हैं ... (व्यवधान)...

उपसभापति : राम अवधेश सिंह जी, मैं आपसे यह विनतों करतों हूं कि हम इस सदन के सदस्य हैं और इसलिये सदन को गरिमा को बढ़ाना हम सब का फर्ज है, हमारो जिम्मे दारी है । हमने कांस्टि-ट्यूशन की त्रोथ ली है । झपने कांस्टि-ट्यूशन की त्रोथ ली है । झपने फाइडे और झाज भो कुछ झच्छा काम नहीं किया हाउस में । फिर भी में झाखिरों चांस दे रही हूं । आप इलेक्शन रिफार्म में सम्मिलित है ।

श्री राम प्रदधेश सिंहः माननीय उपसभापति महोदया में ग्रापका बहुत आभारी हूं जो आपने मुझे बोलने के लिये समय दिया जहां तक संविधान के बासठवें संगोधन का सवाल है उसका चतुर्दिक स्वागत हो रहा है भौर चारों तरफ उसका स्वागत होना चाहिये तथा में भो उसका स्वागत करता हूं। लेकिन इस संशोधन का राजनैतिक लाभ आज की सत्ताधारी पार्टी लेना है कि हमने बहुन कातिकारी चाहती कदम उठाया है और हम हो सब बात रहे हें । इसमें किसी दूसरे दल कर ग्रीर दूसरे लोगों की राय नहीं ग्राई है । लेकिन फिर भी ऐसा हम इस बिल के गरिये, इस संशोधन के जरिये करना चाहते हें । लेकिन माननीया आपको मालूम होना चाहिये कि यह मांग बहुल पुरानों है । मैं समझता हूं कि सन् 1962 में ही डा० राम मनोहर लोहिया इस मांग को उठा रहे थे ग्राँर 1965 में संसद भवन पर धरना ही नहीं बल्कि उनके नेतत्व में चढ़ाई भी हई थीं । जिसमें लाठियां चली, गोलियां भी चली । समाजवादी युवजन समा की ग्रोर से संसद पर चढ़ाई हुई थो और उसको दबाने के लिये लाठियां चली थी, यही मताधिकार की आयु 18 वर्ष करने के लिये। तो कांग्रेस पार्टी देश को थह बताना चाहती है कि यह हमारा किया हुग्रा है ग्रौर हम यह नौजवानों को दे रहे हे जब कि वास्तव में यह बात नहीं है। जहां तक लोक प्रति-निधित्व विधेयक में संशोधन का प्रश्न

[श्री राम अयधेश सिंह]

है, इसके चारे में केवल इतना ही कहा जा सकता है कि खोदा पहाड़ निकली चुहिया ग्रीर वह भी मरी हुई । इसमें बिल्कुल जान नहों है। जब से लोक प्रतिनिधित्व विधेयक में संशोधन करने के बारे में चर्चा उठी तब से देश की जनता बड़ी ग्राशा भरी निगाह में देख रही थी कि णायद कोई बढिया चीज निकल जाये और वो लोग तो सबसेजज्यादा ग्राशान्वित थे जिन्होंने झाज वक कांग्रेस पार्टी के 40 साल के शासन में वोट का मुंह भा नहीं देखा था जिनको यह भी पता गडीं था कि मत-पत्न कैसा होता है । उनके मन में एक आशा जगी थी कि शायद इस बार कुछ ऐसा संशोधन हो कि उनको यह देखने को मौका मिलेगा लेकिन जो संशोधन हुये हैं उनमे कोई गःरन्टी नहीं है कि वूथकैप्चरिंग दूर हो जायेगी । बुथ कैप्चरिंग शायद ही इस नये संशोधन से दूर होने वाली हैं। तो मैं संक्षेप में श्रापको कुछ प्वाइंटस बताना चाहता हूं। जो प्वाइंटस ग्राडवाणी साहब ने ग्रौर वर्माजी ने नाइ दिये हैं में उनका समर्यन करते हुये संक्षेप में अपनी बात कहना चाहता हूं।

इसमें सरकारी खर्च पर चुनाव कराने में दो दलीय व्यवस्था घीरे घीरे उभरती। लेकिन यह कहा जा रहा है कि इससे खर्च बहुत बढ़ेगा। मैं यह कहना चाहता हूं कि विधान सभा का चुनाव हो याँ लोक स्माका चुनाव हो यह सरकार इनको एक साथ क्यों नहीं कराती है ? इसमें सरकार को दोबारा खर्च करना पड़ता है। दिसम्बर में लोकसभा का चुनाव हो और फिर फरवरी मर्च या ग्रप्रैल या मई में विधान सभा का चुनाव करायेंगे मैं यह जानना चाहता हूं कि आप ऐसा वयों कर रहे हैं ? इसमें सरकार का खर्च नहीं होता हैं, जनता का पैक्षा नहीं लगता है? जनना था नैसा लगता है लेकिन यह राजनैतिक कारणों से विशुद्ध राजनैतिक कारगों में दो बार चुनाव 6 महीने के अन्तर प्रवित भारतीय गैमाने पर कराए जाते है ताकि कांग्रेस को बहुमत मिल

जाए । मैं कहना चाहता हं कि यह सरकारी खर्च पर हो जाए तो इससे बहपार्टी प्रथा खत्म होगी ग्रौर धीरे घीरे दो दलीय व्यवस्था उभर कर सा मने ग्राएगी ।

ग्रव मैं चुनाव मुकदमों के बारे में कहना चाहता हूं । चुनाव मुकदमा होता हैं तो 10 साल तक उसका फैसला नहीं होता है। दो चनाव हो जाते है लेकिन फैसला नहीं होता है । मैंने भी एक चुनाव मुकदमा किया है ग्रीर क्रभी तक वह चुपचाप पड़ा हम्रा हैं। जार्ज फर्नेन्डीज ने 1980 में मुकदमा किया था उसकी अभी तक सुनवाई नही हुई है सुप्रीम कोर्ट में । पांच साल की कालावधि होती हैं श्रगर इसके ग्रन्दर फैसला नहीं होता है ग्रौर फिर मान लीजिए फैसला अगर हमारे हक में हो ? गया तो फिर क्या होगा लोक सभा आ जायेगी तो हम नयी लोग क्या करेंगे ? मेरी मांग है, मंती जी इस बात को नोटकरें कि हर हालत में ऐसी व्यवस्था हो जिससे चुनाव याचिका दायर हो तो उसकी सूचना ग्रखबार से निकाल दें कि 15 दिन के ग्रन्दर ग्रयोजिट पार्टी ग्रा कर के ग्रयना सम्मन ले ले ग्रयना नोटिस ले ले पेटीशन लेले नहों तो एक एक साल बन नोटिस ही नहीं पहुंच पाते हें नयोंकि सिविल प्रोसीजर कोड से नोटिस तामीर होता है, किमिनल प्रोसीजर कोड तो है नहीं कि हम वांरट निकाल कर ग्रगोजिंट पार्टी को लेकर ग्रावें। इसका नतीजा यह होता है कि डेढ़ साल तक हम्यारे ही केस में हमारी म्रपोजिट पार्टी का कांग्रेस का स्रोदमी त्राया ही नहीं । उसको कई बार सम्मन किया गया फिर पब्लिक नोटिस दिया गया तो क्षाजिर हुन्ना। मैं चाहता हूं यह जरूर इसमें लाया जाय कि ধিদ हर्इ कोर्ट में जैमें पेटीशन दिया जाय उसी समय उसी वक्त उसको मखबारी नोटिस मान लिया जाये । यह संशोधन हो जाये ताकि उसको समय पर ग्राना पड़े हाजिर होना पड़े ग्रौर 6 महोने के प्रत्वर हाई कोई में फैसला हो जाय ग्रौर फिर ग्रगले 6 मंग्रीने के ग्रन्दर,

ज्यादा से ज्यादा 6 महीने के ब्रन्दर सुप्रीम कोर्ट फैसला कर दे।

" नहीं तो दस दस साल नहीं होगा, महोदभा, मैं कहना चाहता हूं कि बूथ कैपचरिंग के वारे में कारगर उपाय लाना चाहिए । मैं उसका भुक्तभोगी हूं. शिफ़ार हूं क्योरेकि हमारा बूथ कैष्चर हो गया...(व्यवध,न)

कुनारो सईडा **खातूनः** उपसभापति महोदया, जगन्नाथ मिश्र जीकी सी ०एम० जिप के जनाने में इनको विधान सभा से बार बार निकाला जाता था, हर रोज।

श्रो राम अवधेश जिंहः आपको ज्ञान नहीं है । आपके जगन्नाथ मिश्र जी हमसे बहुत जूनियर हैं पोलिटिक्स में, जिस समन हम विधान सभा में थे वे नहीं थे । ग्रापको ज्ञान नहीं है । तो महोदया. मैं यह कह रहा हू कि बूथ कैपचरिंग के बारे में जो संशोधन हुए है उनसे कोई भी प्रभावकारी रोक उस पर नहीं लग सकती हैं । एक तो जो ग्राइडेंटिटी कार्ड की बात थी वह भी नहीं मानी गयी और हमारे यहां तो रात में हो बुध पर जाते हैं हथियारबद लोग म्रीर रात में ही बूथ पर सारे वोट मार देते हैं और डाल देते हैं। दिन में वह बैठा रहता र खाली बक्सा लेकर दिखाने के लिए ग्रौर 95 परसेंट, हमारे केस में दो जगहों पर 104 परसेंट वोटिंग हो गयी, 100 परसेंट नहीं, 104 परसोट । तो मैं यह कह रहा हूं कि उसका कोई भी कारगर उपाय इस संगोधन के जरिये नहीं लाया गया है... (समय की घंटी)

SHRI V. NARAYANASAMY: Is he an expert in booth capturing?

SHR I SATYA PRAKASH MALA-VIYA: He is a victim of that.

श्वी राम ग्रवधेशा सिंहः मैं उसका विक्टिम्स हूं। क बहुत बुनियादी सवाल उठाना चाहता हूं...

उपेक्षमापतिः ग्रापका समय खत्म हो रहा है ।

श्री राम ग्रवघेश सिंहः खत्म तो हो हो गया है । ग्रापकी कृपा हो जायेगी तो थोड़ा बढ़ उ∵ायेगा । फ्रापक¦ क्रुपा चाहि्ए।

उपसभापतिः मेरी कृपा। कभी कभी मुझे स्रापको कृपाभी चाहिए होती हैं। श्री राम क्रवधेश सिंहः ये लोग मेरा टाइम ले रहे है।

जो रजिस्ट्रेशन की बात कही गयी है कि रजिस्ट्रेशन कराया जा रहा है **ग्रौर उसमें पार्टियों के जरूरी उद्दे**ष्य, निय**म** ये सब दिखाकर रजिस्ट्रेशन कराया जायेगा । इसमें मैं एक बात का ग्रौर सूझाव देना चाहता हूं माननीय मंत्री जी को कि पार्टियों को जो विधान है वह भी देखा जाये कि संसदीय प्रणाली का है या ग्रध्यक्षीय प्रणाली का क्योंकि भारत দ্বা संविधान संसदीय प्रणाली का है ग्रौर पार्टियों का विधान जिसमें खुद शासक दल का विधान भी है वह **ग्रध्यक्षीय प्रणाली का ह**ोता है, उहां नामजदगी ज्यादा है मौर चुनाव कम है ... (व्यवधान) द्रभी सुन[े]ले, पीछे म्राप समझ लेना । म्राने वाले दिनों में यह मुद्दा उठने वाला है देश के सामने ...

उपसभापतिः ग्राप इरधर देखकट्ठ बोलिए ताकि मै श्रापके लिए फिर घंटी बजासकूं।

श्री राम अवघेश सिंह: यह इतना महत्वपूर्ण मुद्दा है कि इस पर भ्रागे आने वाले दिनों में बहस ही नही होगी बल्कि इस पर सड़कों पर संघर्ष ਸੰ: होगा क्योंकि नौछवानों को अधिकार सिल गया हैं। मुझको खुर्शा है कि ये 5 करोड के करीब नौजवान छा रहे हैं । ये आपसे पूछेंगे कि तुम बताग्री शासक दल के लोग या विरोध: दल के लोग, जनता दल के लोग या लोकदल के लोग कि तम्हारा विधान क्या है, ग्रध्यक्षीय पार्टियों के विधान का... (व्यवधान)... ग्ररे ग्राप चूप रहे 'सुन लें...(व्यवधान) ... महोदया, यह सवाल ग्रब इस देश में पूछा ज्ययेगा कि ग्रध्यक्षीय पाटियों के विधान की कोख से जो सरकार निकलेगी वह क्या देश की संसदीय प्रणाली के संविधान को बरकरार रख सकती हैं क्योंकि यह बहुत गहरा सवाल है। आपकी पार्टी का क्रौर इमारी पार्टी का भी: इष्टरकीय

[श्री राम ग्रवधेश पिंह] प्रणालं का विधान है ग्रोर ग्रध्यक्षीय पार्टी के तिग्रान को कोख से खानदानवाद निकलता है, एकाधिकारवाद निकलता है ग्रोर वह 40 साल उफ निकला, अब हमने ग्रानाया, लोकदल ने ग्रपनाया उस विग्रान को ग्रध्यक्षीय प्रणाली को तो हनारे यहां भी खानदानवाद निकला, जाता पार्टी ने भी ग्रपनाया तो वहां भी खानदानवाद निकला ग्रीर कांग्रेस पार्टी ने ग्रध्यक्षीय प्रणाली का विधान लगाया, उसको ग्रानाया तो खानदानवाद निकला.

उपसमाश्यक्षः राम अवधेश जी, वस स्राप बंद कर दीजिए ।

उपसगापति: ग्राप इधर देखकर बोलिए ताकि मैं ग्रापके लिए फिर घंटी बगासकु।

श्री राम ग्रवधेश सिंह : यह इतना सहत्वपूर्ण मुद्दा है कि इस पर आ आने वाले दिनों में बहस ही नहीं होगी बल्कि इस पर सड़कों पर संघर्ष भी होगा क्योंकि नौजवानों को सधिकार सिल गया है। मझको खुशी है कि ये 5 करोड़ के करोब नौजवान आ रहे हैं। ये आपसे पूछेंगे कि तुसबताम्रो शासर दल के लोग या विरोधी दल के लोग, जनता दल के लोग या लोकदल के लोग कि तुम्हारा विधान क्या है, ग्रध्वक्षीय पार्टियों के विधान का... (ब्यवधान). अरे ग्राप चुप रहें सुन लें... (व्यवधान) महोदया, यह सवॉल ग्रव इस देश में पूछा जायेगाकि **प्रध्यक्षी**य पार्टियों के विधान की कोख से जो सरकार निकलेगी वह क्या देश की संसदीय प्रणाली के संविधान को बरकरार रख सकती है क्योंकि यह बहुत गहरा मवाल है। स्नापकी पार्टी का और हमारो पार्टी का भी ग्रध्यक्षीय प्रणाली का विधान है ग्रौर अध्यक्षीय पार्टी के विधान की कोख से खानदानवाद निकलता है, एकाधिकारवाद निकलता है और वह 40 साल तक निकला, जन हमने अपनाया, लोकदल ने अपनाया जम विधान को अध्यक्षीय प्रणाली को तो हमारे यहां भी खानदानावाद निकला, जनता पार्टी ने भी अपनाया तो वहां भी खानदानवाद निकला ग्रौर कांग्रेस पार्टी

ने ऋध्यक्षीय प्रणाली का विधान लगाया, उसको ग्रुपनाया तो खानदानवाद निश्ला...

उपसभापति: राम ग्रवधेश जी, बस ग्राप बंद कर दीजिए।

श्रीरॉम अवधेश सिंहः तो पहोदया, मैं दो मिनट ग्रौर लूगा।

उपसभापतिः नहीं ग्रापर्गं जाइये। देखिए मैंने बहुत वर्दाक्त किया है.. (व्यवधःन) सुनिए, मैं यह पूछती हूं कि जो पांच करोड़ लोग ग्रायेंगे वे यह भी पूछेंगे कि इस हाउस के मैम्बर कैसे बिहेव करते हैं?

श्री राम अवधेश सिंह : मैं आपसे रिक्वेस्ट कर रहा हूं कि आप मझे दो मिनट और दीजिए...(व्यवधान) बूथ कैर्प्चारेंग रोकने के लिए हम कानून बना दें और घर का मालिंक ही उसको नहीं माने तो दिककत आती है।*

उपसमापति: म्रब म्राप बैठ जाइये... (व्यवधान)

एक माननीय सदस्य : व्वायंट म्राफ ग्राईर ।... (व्यवधान)

श्रीराम ग्रवधेश सिंहः क्रगर घर का सालिङ ही गड़बड़ करेगा द्यौर बूथ कैप्चरिंग इरेगा तो कैसे चलेगा?

उप सभापति : जस्ट ए भिनट, मेरी बात सुनिए। देखिए, इस हाउस के घन्दर हम लोग कुछ चीजें ऐसी हैं जाकि नहीं बोलते हैं। हंसी में, दिल्लगी में कुछ बात बोली जाती है तो ठीक है, मगर ग्राप इस तरह से कुछ वहानी कह कर घौर किसी दूसरे पर थौर प्रधान मंत्री के ऊपर या विसी ग्रौर पर भी बोलेंगे तो वह गलत है, इसलिए उसको एक्सपंज इन देंगे। Expunged

श्री राम ग्रवधेश सिंह: कैंसे?

उप सभापति : बस म्रब ग्राप बैठ जाईये।...(व्यवक्षान) यह ग्रान-पालिया-मेंट्री है।

श्री राम ग्रवधेश सिंह : ग्रनपालिया मेंट्री कैसे है ? ग्राप बतायें कि कैसे है ?... (व्यवधान)

*Expunged as ordered by the Chair.

उपसमापति : सुनिए, मै बताती हूं कि एक्सअर्शन किसी पर पास लरना इस इराउस में मना है और ऋब ग्राप बैठ जाइये इसके बाद मः बोलिए।

श्वी राम अवघेश सिंहः प्रधान मंती यहां आ सक्ते हैं ग्रीर जवाब दे सकते हैं।

उपसमापति: ग्रब आप चुप रहिए। यह हाउन को चलाना मेरा गाम है, प्रधान मंत्री का काक्ष नहीं है। इसलिए आप बैठ जाइये।

भी राम मवयेश सिंह : क्यों ? आप तो यह कह सकते हैं कि जवाब देने वाला यहां नहीं है। जब जवाब दे सलते है तो आकर जवाब दें।

उपसमापति : ग्रापके साथ शराफत का बर्ताव करना गलत हैं। क्रब झाप बैठ जायें। श्वी शान्ति त्यागी।

श्री शान्ति त्यागी: मैडस, मैं एक ही मिनट लुंगा। मैं इन दोनों विश्वेयकों का समर्थन करने के लिए खड़ा हुआ हूं। बहस में अब कोई नई बात कहने को नही है, में सिर्फ एक प्वाइट उठाऊंगा स्रीर साननीय भारद्वाज जी यहां पर हैं। वह हमारी इस पोड़ा को जानते हैं। पश्चिमी उत्तर प्रदेश में जो बुध कैंप्चरिंग का मामला वहां पर शुरु हुआ था वह बूथ कैण्चीरंग यह है कि हरिजनों को ग्रौर पिछड़ी जातियों के लोगों को एक खास सम्दाय के लोग वोट डालने से रोकते हैं। आज तक गरोबों ने बैलट बाक्स का मुंह तर नहीं देखा है। मैडम, मैं माननीय मंत्री जो के सामने इसी बुध कैप्चरिंग को रोकने के लिए एर सुझाव रखना चाहता हूं। क्या आपकी सरकार के लिए यह संभव है कि जहां देहातों में जमीदारों के पास लाइसेंसी हथियार होते हैं तो क्या हरिजनों और पिछडी जाति के नौतवानों को, ताकि उनमें हिम्मत रहे, चुनाव के वक्त उनको लाइमेंसी हथियार देने की व्यनस्था कर सहते हैं? क्या यह साप प्रावधान को गे? पहने भी यह प्वायंट उठ चुका है हमारे पश्चिमी उत्तर प्रदेश में खास तौर में ग्रौर असेंबली के अन्दर भी जाया है ग्रौर पालियामेंट में भी यह शाया है। राल्ती-तिरु कोत्रों में यह सवाल छठा है। इसलिए मैं ग्रापसे प्रार्थना करता हूं कि जब

आप उत्तर दें तो इसका भी उत्तर करें। अन्यवाद।

SHRI RAM JETHMALANI (Karnataka): Madam Deputy Chairperson, it might sound a little paratoxical that at this age I claim to make a maiden speech.

THE DEPUTY CHAIRMAN. I don't think it is maiden any more.

SHRI RAM JETHMALANI: But with you in the Chair it i_s my maiden performance.

[The Vice-Chairman (Shri H. Hanumanthappa) in the Chair]

SHRI B. SATYANARAYAN RED-DY: How long will it continue?

THE VICE_CHAIRMAN (SHRI H. HANUMANTHAPPA): The Chair has already announced.

SHRI B. SATYANARAYAN REDDY: We have got other engagements. We must know. Otherwise, we have to cancel those engagements.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are two speakers more.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI M. M. JACOB: The Minister will make a statement after two more Members have spoken.

SHRI B. SATYANARAYAN RED. DY: You told me that the statement would not be made today Most of the Members have left.

SHRI M. M. JACOB: The Minister says that he has to make it today.

SHRI K. G. MAHESHWARAP-PA (Karnataka): Let him make the statement tomorrow.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): A few names have been deleted to allow the Minister to make the statement.

DR. YELAMANCHILI SIVAJI: Let him make the statement. After that, the discussion can continue. -r

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THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have made your point. Please sit down.

SHRI RAM JETHMALANI: Mr. Vice-Chairman, Sir, the reduction of voting age from 21 years to 18 years is welcome and I am sure that the youngesters in schools and colleges will now be thrilled at the prospect of participating in the democratic process and making some contribution to the shaping of their own destiny. It cannot but be admitted that the 18-year old of today is much precautious and knowledgable more then the 21-year old of about 40 years or 50 years ago subject, of course, to honourable exceptions. I personally believe that today's public standards have fallen so low that the infusion of the youth idealism and purity is going to improve our standards. I am sure that it will clear up and dissolve the filth which is at the moment choking the arteries of the political organise.

Mr. Vice-Chairman, Sir, while I welcome it, there is something else which I cannot acquiesce in and that is the claim which has been made in respect of this amendment. It is said that it is historic and revolutionary. Let me point out for the benefit of those who make this claim that the Soviet Union had the voting age of 18 years long before our young Prime and, I believe, my young Minister Minister of State for Law were born. England and the United States have the age of 18 years for voting pur-Israel, when it was created poses. in 1948, depended upon its youth for the defence of the country and they decided at the very inception that those who die for the country must have a voice in shaping the destiny of the country. Israel, since 1948, has the voting age of 18 years. Therefore, unless I am a total ignoramus, unless I am a total flatterer. I will not acquiesce in the claim that anything revolutionary is being accomplished. What is being accomplished is a long-overdue reform which has been advocated by others and

which has been obstructed, by whom I will presently point out. Mr. Vice-Chairman, Sir, the late Jayaprakash Narayan of revered memory, concerned with the sickness of Indian democracy, set up the famous Tarkunde Committee, a Committee which produced a valuable report on electoral reforms. And in the 5th Chapter, it said that a time has come when the age must be reduced from 21 to 18. Atter, this, Mr. Vice-Chairman, Sir, there was an interview which 'he late Smt. Indira Gandhi gave to 'Socialist India' on January 26, 1975. She was asked about the electoral reforms which were being suggested by Jayaprakash Narayan in the Tarkunde Committee, and the answer that she gave was that 'no reform is called for except one'. And that one also which she cited is something which my friend, Mr. Bhatia should know because she said that "our population is bigger and our constituencies far larger than any other democracy, the size of our electorate makes the task of reaching them difficult election expenses are going up it is essential to check this trend. Otherwise money will exercise an unwholesome influence on the electoral process." Mr. Bhatia should realise late Shrimati Indira that even the Gandhi had recognised the influence of money in our elections. And for Mr. Bhatia to come and tell us and teach us that those who talk of the influence of money power in elections are insulting the electorate is something which I did not hope to hear from people who presume to teach us that they know the teachings of Smt. Indira Gandhi better than anybody else. Sir... (Interruptions) One gets used to Madam sitting there. It takes a little time to get used to the change of sex. Sir. if I were in the Prime Minister's place and if I were steeped in Indian tradtion and culture. I would have recalled the memory of the great Jayaprakash Narayan on this occasion. We should have paid tributes to his progressive vision and acknowledged the nation's debt to him and presented the proposal before this House with due humility. And this is the main purpose for which I have sat throughout the day here to make this short speech. (Time bell rings) Mr. Vice-Chairman, Sir, instead of acknowledging the debt which you owe to that dead man and instead of showing humility in the presentation of a proposal which is essentially a borrowed proposal, instead of being so proud of Flaunting feathers which are borrowed if not stolen... (Interruptions)

SHRI V. NARAYANASAMY: Why the Janata Government failed to do that?

(Interruptions)

SHRI RAM JETHMALANI. I wish today to respectfully but firmly protest against what I heard from the hon, Prime Minister, What I heard were, with respect, some kind of illconceived humour against us, unwarranted insinuations that those who are opposing some part of this Bill are supposed to be the supporters foreign exchange manipulators and smugglers and narcotic dealers... (Intercaptions) And 1 wish to protest against the gratuious insults that were hurled at what I regard certainly as the moral and intellectual superiors of those who indulge in these insults.

Mr. Vice-Chairman, Sir, let us talk of this revolutionary electronic đevice. The Election Commission had introduced electronic devices in 1980. But because, as a result of the use of the electronic machine,, a Congressman had lost an election, it was chal. lenged before the courts. I appeared to defend the action of the Election Commission in introducing the electronic machines, but because a Congressman had lost due to the use of these honest machines, the point was raised that the Election Commission had no business to introduce electronic machines. And ultimately \mathbf{the} Supreme Court was persuaded to overrule the action of the Election Commission. The election had to be set aside and now what has been... (Interruptions)

SHRI M. M. JACOB: Is he casting aspersions on the Supreme Court decision?

(Interruptions)

SHRI RAM JETHMALANI: Sir, it is a reported decision now.

SHRI JAGESH DESAI: You should understand the meaning of persuading.

SHRI SATYA PRAKASH MALA-VIYA: Persuaded by arguments, and the Supreme Court has accepted it.

SHRI RAM JETHMALANI: I would not take more than three minutes.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already exceeded that time.

SHRI RAM JETHMALANI: Now we talk of booth capturing. It has been an offence under the Indian Penal Code for at least 50 years. This is nothing new. You have only now called it booth capturing Hitherto, the Indian Penal Code used to call it 'undue interference with the electoral right either by briberty or by force'. Everytime you capture a booth, you are interfering with the exercise of electoral rights by force, and it has been an offence all along.

SHRI ANAND SHARMA (Himachal Pradesh): One question.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No, no, please.

SHRI RAM JETHMALANI: If you don't deduct 'my time, I am quite willing to suffer this interruption.

SHRI ANAND SHARMA: It is not an interruption. I have no intention of interrupting. I just want to ask since you said it has been an offence in the Indian Penal Code for the last 50 years. Here what we are discussing apparently, Mr. Vice-Chairman is, and I ask Mr. Jethmalani, amendment to the Representation of People Act. I think there is a difference it is widening the ambit of disqualification. SHRI RAM JETHMALANI: You will please understand what I am going to say in just two minutes.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): No, don't answer.

SHRI RAM JETHMALANI: With your permission. Kindly don't debit this time to me. The point is, booth capturing takes place by a powerful muscleman. But let us not forget that booth capturing in the ultimate analysis is possible on'y with acquiescence, if not active cooperation of the police force in the country, who has been in charge of the law and order country. Who has been in in the charge of the police force in the country? Therefore, whenever the evil of booth capturing is seen, prima facie the fault lies with those who wield political power in the country. It is a matter of record that there has not been a single successful prosecution under the Penal Code which has prohibited booth capturing. While my friend is right that today we are introducing booth capturing in the Representation of People Act, whether you shift it from one law to another law and call it by a different name, which you never enforced, does not make it historic and revolutionary. And that is the claim which I am trying at the moment to repudiate. There is nothing in this Act which is supposed to be for the benefit of women, for the benefit of weaker sections of society. The previous law was good. .. (Time bell rings). Only one or two minutes more. The previous law was good which said that any person who has been convicted by a court of law for any offence and sentenced to more than two years, will be disqualified from contesting elections. Now, that was very wide law because that law took into account that offences under all kinds of laws can be sometimes highly technical Take Foreign Exchange and Regulation Act to which Mr. Birla referred Foreign exchange law is so technical that a Lord Chief Justice of England said...

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : म।ननीय उपसभाध्यक्ष जी, (व्यवधान)

उप समाध्यक्ष (श्री हेच० हनुमनतप्पा): ग्राप वैठिए, श्रीर समय नष्ट हो जाएगा (व्यवधान)

डा० रत्नाकर पाण्डेय : माननीय सःस्य ने, जो बोल रहे हैं, इन्होंने श्राम मांगकी है कि खालिस्तान को स्वतंत्रता दे दी जाए और खालिस्तान को राष्ट्र से अलग कर दिया जाए । मुझे पूरा श्रधिकार है, मैं जानना चःहता हूं कि क्या इस इलेक्टोरल रिफार्म (व्यवधान) ऐसे व्यक्ति को संसद से निकाले जाने का क्या प्रावधान किया गथा है जो राष्ट्र की एकता श्रौर ग्रखण्डता को भंग करता है । क्या प्रावधान है, यह मैं जानना चाहता हूं ।

SHRI RAM JETHMALANI: I only wish to record that this is cheap, mean, dirty*, dirty; mean; dirtiest* that was ever-spoken. (Interruptions).

SHRI JAGESH DESAI (Maharashtra): That is unparliamentary.

डा॰ रत्नाकर पाण्डेय : खालिस्तान को मांग की है या नहीं माननीय सदस्य ने कि खालिस्तान को स्वतंत्र किया जाए इस देश से ऐसे व्यक्ति को सदन से निकाला जाय।जो राष्टीय एकता के खिलाफ झावाज उठाता है ऐसे व्यक्ति को इस सदन का सदस्य नहीं होना चांहिए ... (व्यवधान)

SHRI SYED SIBTEY RAZI: On a point of order. Has any Member of the House a right to say something against the convention of the House? Mr. Jethmalani has used the word^{*}. against one of the Members...(Interruptions).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We have expunged it.

SHRI RAM JETHMALANI: There are people who think House is their ancestral property. (Interruptions).

डा० रत्नाकर पाण्डेय : इनको सदन से निकालो . . . (व्यवधान) .

*Expunged as ordered by the Chair.

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श्री राम जेठमलानी : ग्रापने साजिश बनाई है खालिस्तान की . . (व्यवधान)

श्री प्रमोद महाजनः श्रीमान एक सटस्य दूस^{रे} सदस्य को यहां निकाला जाए, इस प्रकार कहना क्या ठीक है?.... (**व्यवधान**)

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उपमभाध्यक्ष (श्री हेच. हनुमतय्वा : ग्राप बैटिए।

SHRI RAM JETHMALANI: And who does he think he is?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I request the Members to be patient. Please conclude, Mr. Jethmalani,

SHRI RAM JETHMALANI: I am willing to conclude but if some people suddenly talk of Khalistan. ..

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You ignore the interruptions and conclude.

SHRI SATYA PRAKASH MALA-VIYA: You kindly control the House.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You look to your side also. It is not one side alone (Interruptions). When I was looking at him and asking him to sit down, at least half a dozen people stood up. I request Members to be patient.

SHRI RAM JETHMALANI; I was pointing out that the Foreign-exchange Act is so technical that a Lord Chief Justice of England said that if you play Bridge with a foreigner and lose a few shillings to him and pay those shillings, under the you commit the offence foreign-exchange law. For these technical onences, the old law wisely took care and said that when the offence is found to be so serious that a two-year imprisonment is imposed for

conviction, then that becomes a disqualification, otherwise not. According to me, whatever is new in this Bill is absurd and whatever is not new is reasonably good and borrowed from elsewhere. I want to specifically point out to the Law Minister section 4C which talks of conviction under section 11 of Customs Act 1962. One does not have t_0 become a lawyer; one has only to look at the Customs Act. Section 11 does not create an offence. It is section 135 and I think the statute is so carelessly drafted that it requires a serious look. Section 11 does not create an offence. It is section 135 which creates an offence. I do not know how these kinds of mistakes take place in the statute.

Another thing that I want to point out...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are not concluding?

SHRI SATYA PRAKASH MALA-VIYA: He is concluding.

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SHRI RAM JETHMALANI: I will take fifty second more.

The second thing is registration of Again I wish to point out parties. with great respect that whoever drafted this is ignorant of ordinary elementary rules of drafting. The section introduces a new parts. The new part consists of only one section and it says that 'a political party desiring to avail itself of the provisions of this part.' Now, there are no other provisions of this part except one What are those secsection itself. tions and what are those provisions of the part of which you want to take advantage or use before you register? There are no consequences or registration and, therefore, it is total nonsequitur and an absurd provision that has been introduced for no rhyme or reason whatever.

[Shri Ram Jethmalani]

Talking about the money power, I agree with the Government. If the Government has honestly considered the implications of certain provision included I am one with not being them that you cannot curb money power by merely putting ceilings on expenses nor can you even curb by State funding of money power elections. I am happy that this provision has not been put. I hope it has not been put because the Government has realised the Constitutiona) difficulties and complexities of this There is only one metprovisions. hod of curbing the influence of money power and that is by stopping the ostentatious display of what arises by the use of money. Huge posters. Sometimes, use of helicopters and sometimes other very costly devices. You should adopt what we have done in the Bar Council elections. A candidate must be permitted to produce only one pamphlet about his policies, one statement about his own credentials and qualifications and whatever else he wants to say. Give him a limited time on television and radio and ensure that it is equally and equitably distributed. This is the only kind of propaganda which should This is the only way be permitted. you can curb the manifestations of money power and not by putting а Thank you, Mr. ceiling on expenses. Vice-Chairman.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You should have respected your own words. You said that you would take fifty seconds only but you took two and a half minutes. Shri Sukomal Sen.

SHRI SUKOMAL SEN: Mr. Vice-Chairman, Sir, perhaps, I am the last speaker.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are the penultimate speaker.

SHRI SUKOMAL SEN: I will concentrate on one or two points only.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Thank You.

SHRI SUKOMAL SEN: Sir, what apprehend is, particularly, going by the Prime Minister's frivolous speech the other day, that although the nex Lok Sabha elections are due by the end of next year, Government may resort to many ploys-particularly they will take advantage of the elec toral reforms Bills-to defer or delay the elections. This is my apprehen-While saying that we support sion. the Constitution (Amendment) Bill which provides for reduction in the voting age from 21 to 18 and that we have a number of reservations on the other Bill-these Bills will be passed tomorrow-I would like to urge that in no case the elections should be delayed taking advantage of this.

According to the Government interpretation, after the Constitution (Amendment) Bill is passed, it has to be sent to the State Assemblies for ratification. Not less than one-half of the State Legislaturers will have to ratify it and then only it can become a fullfledged law and the Constitution really stands amended. Not only that. Even after that, the Representation of the People Act has to be amended again to insert the provision in regard to reduction of voting age from 21 to It will take some time. I would 18. that taking into account all urge these procedures, Government should see to it that the elections are held in time.

Yesterday, the Prime Minister spoke about the issue of multi-purpose identity cards to the voters. He said that though this is not provided for in the Bill it can be done by framing Here, I would like to make rules. In our country, an overa point. whelming majority of the people are Many extremely poor and illiterate. of them are homeless, shelterless. In such a situation, in such a condition, if you want to introduce identity cards for the voters, it would mean that a large section of the voters will be deprived of their right to franchise.

SHRI V. NARAYANASAMY: How?

SHRI SUKOMAL SEN: It is possie.

THE VICE-CHAIRMAN (SHRI H. ANUMANTHAPPA): Mr. Narayanamy, the Minister will answer this.

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SHRI SUKOMAL SEN: It is not ossible to issue identity card) each and every voter in а ountry like ours where nearly 80 ores of people live. We have a scent example, of the Pakistan elecons. The Government introduced lentity cards and because of this at east 30 per cent people of that counry were deprived of their voting ight. I strongly oppose this propoal, what the Prime Minister said esterday that they would see to it hat multi-purpose identity cards are ssued to the voters.

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About the registration of political arties, many Memebrs have spoken ıbout it. I do not want to repeat vhat they have said: But I would only remind the House of what happened in the United States. Senator AcCarthy wanted to introduce such a What was the result? hing. Stulents of history know it very well. To a certain extent, I feel, this provision for registration of political parties smacks of Mocarthysim. The provision requires many things that the political parties should apply for registration, that the Election Commission may ask for other data and information etc. But one thing is missing and that is holding of organisational elections. This part has been missing. There are many parties in our country who do not have regular organisational elections. They are continuing as one-man show. What happens to those parties who do not hold organisational elections? How will those parties be considered as political parties? This part is missing from these Bills.

In conclusion, I would like to say that the Prime Minister has said so many things and I am unable to reply to all those points in a few monutes, but I would like to point out one thing. The Prime Minister said that one Communist Member has objected to the inclusion of a clause regarding the principle of socialism. No, Sir. Now, what we say is this. Yau have introduced a clause that political parties have to say that they believe in secularism, democracy and socialism. We, the Communists, not only believe in socialism, which is vital for a Communist State, but we believe in a higher form of a Communist State. So, we do not object to The point that my colleague it. wanted to make yesterday is this. He wanted to say that if you introduce the clause, that means many of the political parties do not believe in socialism. This includes the ruling party also. Though the Constitution has been changed and socialism has been included in it, am I to believe that the ruling party is a party for socialism? They are building capitalism. Though a political party asserts or declares that it believes in socialism. It does not work on those lines. They themselves are bringing forth a Bill where a political party has to declare that it believes in socialism. It is farce, it is hypocritical. That is what I want to say, that is the contradiction.

Then, Sir, one Member from the opposition side said that the believe of the Congress (I) and Communist Party in parliamentary democracy is cynical, they are cynical to parliamentary democracy and only his party believes in parliamentary democracy. Sir. I do not hold any brief for the Congressmen. They will say what they have to say but so far as our party is concerned. I have to say that when we come to the Parliament we take part in debates we take part in Parliamentary work, we take part in franchise and we are guided by the Indian Constitution. But, of late we have been seeing that parliamentary demo-

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cracy is getting eroded and we want to stop this eroson. So long the people want, we will try to fight for defending the parliamentary democracy, but when the people will feel that they want higher form of democracy, we will fight for the peoples' democracy. We fight for socialism, we fight for communism because we feel that communism is the highest form of democracy. It is much better, much perfect than the parliamentary democracy of today. So, Sir, we believe in democracy. We will fight for people's democracy and we will fight for higher form of democracy, that is communism. So, there is the contra-There is nothing cynical diction. about it.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): The people who believe in 'Akhand Bharat' say that it is absurd, but 'Akhand Bharat" has nothing to do with our Constitution.

SHRI SUKOMAL SEN: Sir, these two Bills are going to be voted to. morrow. The Government should see that elections are held in time. Now, Sir, propaganda is being carried on through official media that it is with the blessings of the ruling party Gandhi and Shri Rajiv that the voting age is being reduced from 21 to 18. Many of our speakers have demolished this claim. Many of the countries in the world done $alread_v$ it. In our have country, many of the States including the one where my party is the ruling party, have done it for municipal and elections and it is we, the other Communists, who brought a Private Members Bill in the Lok Sabha for reducing the age and it is the Congress Minister who went to Supreme Court to annul the reduction of age in West These are the facts. The Bengal. claim that Mr. Rajiv Gandhi is responsible for this is totally baseless. Sir, I support the reduction of age but I have serious reservations about other provisions.

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SHRI ANAND SHARMA: Mr. Vic Chairman. Sir, I thank you for least giving me an opportunity ' express my views on this historic ar revolutionary electoral reforms Bi which we are discussing in this Hous Why I term it as "historic and reve lutionary" is because 47 million your people who definitely have a vitinterest in the destiny of the natio will be able to participate in a part mentary democracy in the elector: process; they will be able to indicat their preferences of political partie. of leaders, and thereby make ou parliamentary form of democrac more representative. It is certainly t the credit of the Prime Minister an the Congress Farty and the preser Government which has brought thes find it strange reforms. I whe friends on the other side say why th credit should go to the Prime Ministe and to the Government. Well, it i absolutely obnoxious because w cannot give the credit to people who certainly have opposed every prog ressive reform every revolutionary change in this country. It is very strange, again, just to find my friend Mr Sukomal Sen from the Communis Party-a party which ideologically opposes the concept of democratic pluralism-giving sermons or us parliamentary democracy. If the credit is to go for giving this democratic form of Government to the people of this country, this concept of adult suffrage and for preserving and protecting he parliamentary form of Government, it certainly goes to the Party, It goes to Congress Pandit Jawaharlal Nehru, it goes to Shrimati Indira Gandhi and it goes to the present Prime Minister who is further strengthening our democracy. I being a young man... (Interruptions) I just have to make two or three specific points. I have had the privilege in the past to personally associated with the movement of the Indian youth and the Indian students. I have had a long association with it. I know more than others what our demands were, what discussions had been there in the past

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about reducing the voting age to 18, and the youth of this country shall ever for remain greateful 10 this Minister young Prime who symbolises their hopes and aspirations for making them a part of our political structure, for making this democracy more representative. No criticism from the other side, no claims are going false to mislead those who have benefited from this historic Biil.

Sir, the Opposition parties have criticised it on various other counts. I find it very strange that one criticism has come from our friends of the Communist Party. While discussing these electoral reforms with the Government, as per the newspaper reports, it also opposed and said why auditing of the political parties' accounts should be there, why political parties should be made to give information to the Election Commission. And these are the people who are trying to give sermons on clean public These are the people who are life. trying to tell us whether State funding of elections should be there or not. Sir, let me make one thing clear as far as elections in this country are concerned.

SHRI MOTURU HANUMANTHA RAO: We do not have money bags. Emergency was there. Emergency now is there.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You do not listen to interruptions.

SHRI ANAND SHARMA: The contention of our friends is that money influences the elections. If I may give an example, ever since Independence. ever since the first General Elections, there has been a large number of big industrialists, affluent people who have contested elections. Even in my State, there was a big industrialist who contested the election to the Lok Sabha, spending a lot of money, dis-

tributing all sorts of things but he lost miserably. Name one person who can win on the strength of money Elections ever since power. our Independence have always been decided on popular vote. Nowhere in the world there is State funding of political parties, except in elections in countries. The State funding few which they are trying to plead is not proper because State funding is partial. In our country, given the number of parties and the number of candidates, it is not a feasible pro-And even in those countposition. ries where partial funding is there. people go in for fund raisers, whether it is the United States of America or West Germany, and there are а large number of violations. So. I feel that it is neither practicable nor feasible.

If you permit me, Sir, Ι lust want to make a submission that when people talk of proportional representation, apparently they are not aware of the pitfalls, they are not aware of the realities. Plurality of elections the present system which we have ensure preference of voters for political parties as to who shall govern. In our country there is a very intimate, a very important, relationship between the elected representatives and the constituents where the representative is accountable to his voters. The voters can go to him with the their constituency. of problems They can evaluate his functioning as With the list sysa representative. tem they are trying to plead, with what they are trying to suggest, there will be no accountable representative to the constituents and the will not be able constituents to anybody who will be able to find take care of their problems and deaspects. velopmental The present system which we have has been very carefully considered by the framers of the Constitution. Now the Opposition have also suggested that those who obtain more than 50 per cent

[Shri Anand Sharma]

A the votes should be declared elected and the rest may go over to the list system. Look at the confusion and chaos which they are trying to create by making this sugges-Some constituencies will have tion. directly elected representatives. Some constituencies or areas, if we have go by their suggestion, will be to over-represented whereas some will be completely unrepresented! I do not have the time to elaborate it further. But, if you permit me, Sir, I will just conclude by quoting. Ι do not have the time; as I am speaking at the fag-end of the debate. David Butter of the Oxford University commented:

"Indian democracy is a far cry from Britain's. It has a low level of literacy and its constituencies each contain over a million peo-Yet it continues to have a ple. competitive party system. Relatively free voting and a genuine choice of government exist in a few developing countries. The survival of Indian democracy, spectacularly demonstrated in the alternations of 1977 and 1980, may be a tribute to the electoral system. The subcontinent is not easy to rule and without the clear majorities that first-pastthe-post voting so consistenly produced, it is possible that political chaos would have been on a scale to provoke even the Indian Army into attempting a take-over of a sort so frequently seen elsewhere."

Sir, friends from the other side are not aware of the pitfalls. They cannot understand or appreciate the plurality elections and how it has been able to ensure the continuity of the democratic form of Government.

With these words, Sir, I not only commend this Bill but also thank the Prime Minister on behalf of all those 47 to 50 million of young people who will be entitled to indicate their prefreence and to be a part of this representative democracy. Thank you. THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Last speaker. Shri Puttapaga Radhakrishna.

SHRI PUTTAPAGA RADHAKRI-SHNA (Andhra Pradesh): M_r Vice-Chairman, the Bills contain amendmend to the Constitution and amendments to the Representation of the People Act, 1950 and to the Representation of the People Act, 1951.

From this side, n_0 Member is opposing the lowering of the age for voters. We have no dispute over it

The problem is only this, Sir. The other side is claiming, and even the hon. learned Law Minister while introducing the Bill claimed, that it is the result of the recommendations of the AICC, it is the result of the recommendation by the Youth Congress, like that. It is well established, amply established that it is a problem which has been pending before the country for the last 20 years. The question of electoral reforms was there even before Mr. Rajiv Gandhi was born in politics.

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Shri Rajiv Gandhi belongs to the Congress Party which has the glorious tradition of building up this country. He leads i_n that party today. Do you know that?

SHRI PUTTAPAGA RADHAKRI-SHNA: Let m_e say. The Minister says that it is the result of the recommendations of the Youth Congress. Most of h_e Youth Congress members were not born when this was there. Mr. Advani, another learned Member has amply, substantially established that the problem has been there for the last 20 years.

SHRI ANAND SHARMA: It is for the benefit of the Member. I would

like to tell you that the Prime Minister was born before the independence. The Constitution came into force in 1950.

SHRD PUTTAPAGA RADHAKRI-SHNA: Mr. Anand Sharma, correct yourself. I said, "He was not born in politics." Go to the record. "Mr. Rajiv Gandhi was not born in politics", I said.

SHRI ANAND SHARMA: Where was Mr. Rama Rao? When did he come to politics? What is he talking? Is this the level, Sir?

SHRI V. NARAYANASAMY: The Telugu Desam was born only in 1983.

SHRI PUTTAPAGA RADHAKRI-SHNA: I will tell you about the Telugu Desam. In Andhra Pradesh the youth who have completed the age of 18 years, are voters for local bodies. They are voting in elections to local bodies. Since elections to local bides are in the hands of the State Government, we have implemented it.

Mc. Sharma says that Mr. Rajiv Gandhi is good because h_e h_{as} brought this reform. H_e also says that Mrs. Indira Gandhi was good. How can both be good? If Mr. Rajiv Gandhi is good, Mrs. Indira Gandhi should be bad. Mrs. Indira Gandhi has failed to bring about these reforms. How can both be good?

Sir, this time at least, though belated, the Bill has been brought about before Parliament. We are happy. The sitting of Parliament, both the Houses of Parliament have been especially extended for the consideration of this Bill

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Grand publicity was given about electoral reforms. We thought that there would be great reforms i_n the electoral system. We thought there would be curb on the muscle power and money power. We thought, there would be State-funding. We thought, there would be curb on the unlimited number of candidates contesting elections. (Interruptions)

NTR has taken up electoral reforms. He has introduced the Bill in the Legislative Assembly. He has convened a national conference on electoral reforms long ago. It was spoken of by Mr. Advani himself.

(Interruptions)

Sir, grand publicity was given to the country, and the countrymen thought that there would be a great thing. But at last nothing is there. There is nothing as such. This is utterly disappointing. They are claiming credit only on lowering the age on which we have no dispute. We welcome it. We have been pleading for it for a long time.

Sir, that too, I want to say, the Government of India and the ruling party are not sincere to implement this also. They want to hoodwink the youth of this country. They want to undertake a cumbersome procedure of amending the Constitution, getting it ratified by the State Assemblies. They are again going in for the amendment of.. (Interruptions) Let me say.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); The Minister will answer it.

SHRI PUTTAPAGA RADHAKRI-SHNA: Again they will come for amendment of section 19A of the Representation of the People Act for changing the age in that very section. If at all the Government is sincere, I would like to know from the Law Minister—he is a learned man, and I am nothing before him—section 19A of the Representation of the People Act, 1950 could have been....

SHRI PAWAN KUMAR BANSAL: 1950.

SHRI PUTTAPAGA RADHAKRI-SHNA: "1950" I say. I am quoting the Section from the 1950 Act. So, [Shri Puttapaga Radhakrishna] that could have been amended now itself. He may say since the Constitution says 21 years, we cannot propose amendment for 18 years straightway in the Act without having provisions in the Constitution. But he can do one thing. We need not mention any figure of 21 or 18 in the Section. We can simply say whatever is provided under Article 326 of the Constitution. If at all they are sincere to implement it for the forthcoming elections, they could have done like this.

Hon, Member, Shri P. N. Sukul, from the other side was pleading for the right of the bureaucrats to contest elections. He called them as second grade citizens. I may point out that bureaucrats are the most privileged class of this country. They have got every right and every privilege. He is forgetting the down-trodden communities in the country who have got no facility to get themselves enrolled as voters even; they have no facility to go to the polling booths and cast their vote. Poor people are not being enrolled as voters. Nobody is taking any pains to go to the slum areas. That is why I say the right to contest the elections by bureaucrats is violative of the doctrine of separation of powers also. They belong to the executive and they cannot g_0 to the legislature without giving up the bureaucratic positions.

I wanted to speak on many points. but since you are asking me to conclude I would like to speak on the There is a provision last point. against booth capturing which includes prevention of voters from going to the polling booths also. I have gone through the Bill. That provision is there. Mr. Jethmalani has also mentioned earlier that it is already there. That protection is there under the IPC, but nobody is there to take care of it and nobody is there to protect their interests. What is the machinery to implement these provisions, I want to know from the Government ·*, $f(t) \in \mathbb{R}$

Lastly, there is a provision for deputation of personnel or election duties. It is not practicable. Basically the election personnel are employees of the State Government. They are not whole-timers but are part-timers on election duty. Generally in the Lok Sabha elections Disrict Magistrates are the Returning Officers. They discharge the duties as District Magistrates there and do part-time election duty as Returning Officers. How can one Officer discharge two different authorities duties under simultaneously? It is not practicable and I think it would not stand the the test of law. That is why I say it is not advisable to have this provi-They are fundamentally State sion. Government employees and there will be clash of instructions if they are taken on deputation as part-timers.

With this I conclude.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) Discussion concluded. The Minister will reply tomorrow.

Now, Statement by the Minister, Shri Sukh Ram.

STATEMENT BY MINISTER

Statutory Minimum Price for Sugarcane and Levy Sugar Price policy for 1988-89 and Statutory Minimum Price for Sugarcane for 1989-90

THE MINISTER OF STATE OF AND THE MINISTRY OF FOOD (SHRI SUKH SUPPLIES CIVIL RAM): Sir, as the Hon'ble Members are aware, the Central Government has been announcing the Statutory Minimum Pric_e of Sugarcane payable $advanc_e$ of by sugar factories, in Thus the Statutory sowing season. Minimum Price of sugarcane for 1988-89 season was announced in December, 1987 at Rs. 19.00 per quintal, linked to a recovery of 8.5 per cent.

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